

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Maulana Azad Road, New Delhi 110011

Norms Committee-III
Para 4.7 Decision

Meeting No. 03/82/2016 of 2016-17, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, held on 12.05.2016 under the Chairmanship of Dr. S.K. Bansal, Jt. DGFT in Room No.04, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri D.N.Mathur, Consultant, D/o Pharmaceuticals.
Shri M.V. Singh, FTDO, DGFT

The committee went through the minutes of earlier meeting No. 02/82 held 26.04.2016 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The Committee does not approve SCOMET items and all applicants are understood to have furnished a declaration to RA that the items of import/export are not SCOMET items.

MEETING NUMBER : 3/82-ALC4/2016 MEETING DATE :
12.05.2016

1	Case No.:173/14/82-ALC4/2015	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: deferred
	HQ File :01/82/050/01309/AM16/	RLA File :03/95/040/00881/AM10/	Lic.No/Date:0310726567 04.03.2013	Defer Date:07.07.2016
	Decision : Deferred.			

2	Case No.:16/1/82-ALC1/2016	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01790/AM16/	RLA File :09/24/040/00564/AM13/	Lic.No/Date:0910055281 05.03.2013	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

3	Case No.:113/14/82-ALC4/2013	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Deferred
	HQ File :01/82/050/00698/AM14/	RLA File :05/24/040/00488/AM13/	Lic.No/Date:0510350269 26.03.2013	Defer Date: 14.06.2016
	Decision : Deferred.			

4	Case No.:62/2/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/83/050/00019/AM15/	RLA File :07/24/040/00279/AM14/	Lic.No/Date:0710099790 20.11.2013	Defer Date:
	Decision : The Committee decided to ratify norms for the export product on net to net basis without wastage under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC. At the time of closure, net content in export may be calculated by the RA.			

5	Case No.:29/1/82-ALC1/2016	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/82/050/01803/AM16/	RLA File :07/24/040/00397/AM14/	Lic.No/Date:0710103004 19.03.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceutical forwarded vide O.M.No.35011/434/2015-PI(Norms) dated 13.10.2015 uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

6	Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:08.06.2016
	Decision :Deferred.			

7	Case No.:88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:08.06.2016
	Decision :Deferred.			

8	Case No.:61/4/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:08.06.2016
	Decision :Deferred.			

9	Case No.:69/4/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

10	Case No.:73/9/82-ALC4/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:08.06.2016
	Decision :Deferred.			

11	Case No.:79/9/82-	Party	Meet No/Date:3/82-	Status:Deferred
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	ALC4/2014	Name:METROPOLITAN EXIMCHEM LTD.	ALC4/2016 12.05.2016	
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

12	Case No.:396/5/82- ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date:1710005887 24.07.2014	Defer Date:08.06.2016
	Decision :Deferred.			

13	Case No.:63/8/82- ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00727/AM15/	RLA File :07/24/040/00148/AM15/	Lic.No/Date:0710106181 25.07.2014	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

14	Case No.:32/9/82- ALC4/2014	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00829/AM15/	RLA File :34/24/040/00102/AM15/	Lic.No/Date:3410040406 28.07.2014	Defer Date:08.06.2016
	Decision :Deferred.			

15	Case No.:8/6/82- ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:08.06.2016
	Decision :Deferred.			

16	Case No.:58/9/82- ALC4/2014	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

17	Case No.:49/9/82- ALC4/2014	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:08.06.2016
	Decision :Deferred.			

18	Case No.:31/9/82- ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:08.06.2016
	Decision :Deferred.			

19	Case No.:2/14/82-ALC4/2015	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01138/AM16/	RLA File :03/95/040/00425/AM15/	Lic.No/Date:0310788055 14.08.2014	Defer Date:08.06.2016
	Decision :Deferred			

20	Case No.:48/5/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00188/AM16/	RLA File :09/24/040/00260/AM15/	Lic.No/Date:0910060860 18.08.2014	Defer Date:08.06.2016
	Decision : It was observed that the quantities of import applied by the applicant appear to be disproportionately high. It is a necessary requirement that correct quantities be declared in the application. Whatever quantity has been applied for in the application, the firm should be in a position to justify. Accordingly, firm is to submit its version on immediate basis.			

21	Case No.:215/13/82-ALC4/2014	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date:08.06.2016
	Decision :Deferred.			

22	Case No.:377/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00517/AM16/	RLA File :03/94/040/00493/AM15/	Lic.No/Date:0310788472 27.08.2014	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

23	Case No.:224/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date:08.06.2016
	Decision :Deferred.			

24	Case No.:225/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:08.06.2016
	Decision :Deferred.			

25	Case No.:262/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:08.06.2016
	Decision :Deferred.			

26	Case No.:223/13/82-	Party Name:KRISHNA	Meet No/Date:3/82-	Status:Deferred
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	ALC4/2014	ANTIOXIDANTS PVT. LTD.	ALC4/2016 12.05.2016	
	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:08.06.2016
	Decision : Deferred.			

27	Case No.:3/7/82- ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:08.06.2016
	Decision :Deferred.			

28	Case No.:400/5/82- ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	Defer Date:08.06.2016
	Decision :Deferred.			

29	Case No.:12/15/82- ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date:08.06.2016
	Decision :Deferred.			

30	Case No.:15/13/82- ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date:08.06.2016
	Decision :Deferred.			

31	Case No.:19/1/82- ALC4/2015	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01545/AM15/	RLA File :03/94/040/00594/AM15/	Lic.No/Date:0310789922 01.10.2014	Defer Date:08.06.2016
	Decision :Deferred.			

32	Case No.:372/5/82- ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status: Deferred
	HQ File :01/82/050/00512/AM16/	RLA File :31/83/040/00154/AM15/	Lic.No/Date:3110064948 08.10.2014	Defer Date: 07.07.2016
	Decision : Deferred.			

33	Case No.:29/13/82- ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

34	Case No.:124/13/82-ALC4/2014	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: Deferred
	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date:0510391623 17.10.2014	Defer Date:08.06.2016
	Decision :The Committee based on the recommendation of DBT forwarded vide letter No.BT/IL/05/316/2010 dated 29.2.2016, uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

35	Case No.:198/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date:0410159704 11.11.2014	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

36	Case No.:126/8/82-ALC4/2015	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00922/AM16/	RLA File :03/94/040/00710/AM15/	Lic.No/Date:0310791177 18.11.2014	Defer Date:08.06.2016
	Decision :Deferred.			

37	Case No.:43/18/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01409/AM15/	RLA File :03/95/040/00701/AM15/	Lic.No/Date:0310791419 26.11.2014	Defer Date:08.06.2016
	Decision :Deferred.			

38	Case No.:362/5/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00502/AM16/	RLA File :05/23/040/00377/AM15/	Lic.No/Date:0510392211 28.11.2014	Defer Date:08.06.2016
	Decision :Deferred.			

39	Case No.:145/5/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00285/AM16/	RLA File :03/94/040/00877/AM15/	Lic.No/Date:0310792112 17.12.2014	Defer Date:08.06.2016
	Decision :Deferred.			

40	Case No.:127/5/82-ALC4/2015	Party Name:EMAMI LIMITED,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00267/AM16/	RLA File :02/24/040/00183/AM15/	Lic.No/Date:0210205355 18.12.2014	Defer Date:08.06.2016
	Decision :Deferred.			

41	Case No.:133/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: Deferred
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	HQ File :01/82/050/00273/AM16/	RLA File :03/94/040/00883/AM15/	Lic.No/Date:0310792178 19.12.2014	Defer Date:08.06.2016
	Decision : Deferred for want of comment from DoP.			

42	Case No.:136/5/82- ALC4/2015	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00276/AM16/	RLA File :03/94/040/00843/AM15/	Lic.No/Date:0310792314 23.12.2014	Defer Date:08.06.2016
	Decision :Deferred.			

43	Case No.:221/5/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	Defer Date:08.06.2016
	Decision :Deferred.			

44	Case No.:114/5/82- ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00254/AM16/	RLA File :03/95/040/00756/AM15/	Lic.No/Date:0310792363 24.12.2014	Defer Date:08.06.2016
	Decision :Deferred.			

45	Case No.:218/5/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	Defer Date:08.06.2016
	Decision :Deferred.			

46	Case No.:99/18/82- ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01465/AM15/	RLA File :07/24/040/00302/AM15/	Lic.No/Date:0710107307 30.12.2014	Defer Date:08.06.2016
	Decision :Deferred.			

47	Case No.:111/18/82- ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01477/AM15/	RLA File :07/24/040/00307/AM15/	Lic.No/Date:0710107306 30.12.2014	Defer Date:08.06.2016
	Decision :Deferred.			

48	Case No.:28/7/82- ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status: Deferred
	HQ File :01/82/050/00633/AM16/	RLA File :05/24/040/00428/AM15/	Lic.No/Date:0510392678 05.01.2015	Defer Date: 08.06.2016
	Decision : Deferred.			

49	Case No.:45/5/82- ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82- ALC4/2016	Status:Deferred
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			12.05.2016	
	HQ File :01/82/050/00185/AM16/	RLA File :09/24/040/00558/AM15/	Lic.No/Date:0910061483 05.01.2015	Defer Date:08.06.2016
	Decision :The committee decided to defer the case for want of comments from DoP.			

50	Case No.:102/5/82- ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00242/AM16/	RLA File :03/94/040/00836/AM15/	Lic.No/Date:0310792635 07.01.2015	Defer Date:08.06.2016
	Decision : The committee decided to defer the case for want of comments from DoP.			

51	Case No.:74/5/82- ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00214/AM16/	RLA File :03/95/040/00833/AM15/	Lic.No/Date:0310792647 07.01.2015	Defer Date:08.06.2016
	Decision :Deferred.			

52	Case No.:149/5/82- ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00289/AM16/	RLA File :03/94/040/00813/AM15/	Lic.No/Date:0310792673 08.01.2015	Defer Date:08.06.2016
	Decision : The committee decided to defer the case for want of comments from DoP.			

53	Case No.:121/5/82- ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00261/AM16/	RLA File :03/95/040/00835/AM15/	Lic.No/Date:0310792685 08.01.2015	Defer Date:08.06.2016
	Decision : The committee decided to defer the case for want of comments from DoP.			

54	Case No.:219/5/82- ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00359/AM16/	RLA File :09/24/040/00549/AM15/	Lic.No/Date:0910061517 09.01.2015	Defer Date:08.06.2016
	Decision :Deferred.			

55	Case No.:239/5/82- ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00379/AM16/	RLA File :09/24/040/00555/AM15/	Lic.No/Date:0910061520 09.01.2015	Defer Date:08.06.2016
	Decision : It was observed that the quantities of import mentioned by the applicant are disproportionately high and appear to be totally unjustified. An applicant is expected to submit correct quantities of import. Accordingly, firm is to submit its version/within 15 days to DGFT.			

56	Case No.:141/5/82- ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00281/AM16/	RLA File :03/94/040/00746/AM15/	Lic.No/Date:0310792870 13.01.2015	Defer Date:08.06.2016

Decision :The Committee decided to send a copy of application to DoP and deferred the case.			
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57	Case No.:119/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00259/AM16/	RLA File :03/95/040/00843/AM15/	Lic.No/Date:0310792869 13.01.2015	Defer Date:08.06.2016
Decision : The committee decided to defer the case for want of comments from DoP.				

58	Case No.:243/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00383/AM16/	RLA File :09/24/040/00589/AM15/	Lic.No/Date:0910061530 14.01.2015	Defer Date:08.06.2016
Decision : The committee decided to defer the case for want of comments from DoP.				

59	Case No.:88/5/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00228/AM16/	RLA File :05/23/040/00486/AM15/	Lic.No/Date:0510392949 21.01.2015	Defer Date:08.06.2016
Decision : The committee decided to defer the case for want of comments from AYUSH.				

60	Case No.:138/8/82-ALC4/2015	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00934/AM16/	RLA File :03/94/040/01099/AM14/	Lic.No/Date:0310793426 30.01.2015	Defer Date:08.06.2016
Decision : The committee decided to defer the case for want of comments from DoP.				

61	Case No.:275/5/82-ALC4/2015	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00415/AM16/	RLA File :03/94/040/00930/AM15/	Lic.No/Date:0310793539 03.02.2015	Defer Date:08.06.2016
Decision :Deferred.				

62	Case No.:284/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00424/AM16/	RLA File :03/94/040/01053/AM15/	Lic.No/Date:0310793620 05.02.2015	Defer Date:08.06.2016
Decision : The committee decided to defer the case for want of comments from DoP.				

63	Case No.:285/5/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/00425/AM16/	RLA File :03/94/040/01092/AM15/	Lic.No/Date:0310793985 19.02.2015	Defer Date:
Decision :Deferred.				

64	Case No.:279/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
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	HQ File :01/82/050/00419/AM16/	RLA File :03/94/040/01088/AM15/	Lic.No/Date:0310793983 19.02.2015	Defer Date:08.06.2016
	Decision :Deferred.			

65	Case No.:288/5/82- ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00428/AM16/	RLA File :03/94/040/01089/AM15/	Lic.No/Date:0310793982 19.02.2015	Defer Date:08.06.2016
	Decision :Deferred.			

66	Case No.:335/5/82- ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00475/AM16/	RLA File :03/95/040/00978/AM15/	Lic.No/Date:0310794038 20.02.2015	Defer Date:08.06.2016
	Decision :Deferred.			

67	Case No.:334/5/82- ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00474/AM16/	RLA File :03/95/040/00862/AM15/	Lic.No/Date:0310794100 24.02.2015	Defer Date:08.06.2016
	Decision :Deferred.			

68	Case No.:309/5/82- ALC4/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	Defer Date:08.06.2016
	Decision :Deferred.			

69	Case No.:273/5/82- ALC4/2015	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00413/AM16/	RLA File :03/94/040/01055/AM15/	Lic.No/Date:0310794262 27.02.2015	Defer Date:08.06.2016
	Decision :The Committee based on the recommendation of DBT letter No.BT/IL/05/417/2015-PID dated 22.7.2015, uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

70	Case No.:452/5/82- ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00592/AM16/	RLA File :03/94/040/01091/AM15/	Lic.No/Date:0310794261 27.02.2015	Defer Date:08.06.2016
	Decision :Deferred.			

71	Case No.:295/5/82- ALC4/2015	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00435/AM16/	RLA File :08/24/040/00395/AM15/	Lic.No/Date:0810134703 03.03.2015	Defer Date:08.06.2016
	Decision :Deferred.			

72	Case No.:303/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date:08.06.2016
	Decision :Deferred.			

73	Case No.:300/5/82-ALC4/2015	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	Defer Date:08.06.2016
	Decision :Deferred.			

74	Case No.:447/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

75	Case No.:45/4/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00084/AM16/	RLA File :34/24/040/00325/AM15/	Lic.No/Date:3410041050 16.03.2015	Defer Date:08.06.2016
	Decision :Deferred.			

76	Case No.:291/5/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00431/AM16/	RLA File :05/23/040/00544/AM15/	Lic.No/Date:0510393616 18.03.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

77	Case No.:183/5/82-ALC4/2015	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00323/AM16/	RLA File :03/95/040/00964/AM15/	Lic.No/Date:0310794811 23.03.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

78	Case No.:29/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	Defer Date:08.06.2016
	Decision :Deferred.			

79	Case No.:16/5/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00156/AM16/	RLA File :09/24/040/00736/AM15/	Lic.No/Date:0910061856 31.03.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

80	Case No.:28/5/82-ALC4/2015	Party Name:RUCHI SOYA INDUSTRIES LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: approved
	HQ File :01/82/050/00168/AM16/	RLA File :56/24/040/00064/AM15/	Lic.No/Date:5610004573 31.03.2015	Defer Date:
	Decision :Approved in NC 02/AM17 dated 26.4.2016.			

81	Case No.:26/5/82-ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00166/AM16/	RLA File :08/24/040/00470/AM15/	Lic.No/Date:0810134992 07.04.2015	Defer Date:08.06.2016
	Decision :Deferred.			

82	Case No.:411/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00551/AM16/	RLA File :03/95/040/01033/AM15/	Lic.No/Date:0310795186 08.04.2015	Defer Date:08.06.2016
	Decision :Information received and sent to DoP on 17.5.2016 and deferred the case.			

83	Case No.:81/4/82-ALC4/2015	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: Approved.
	HQ File :01/82/050/00120/AM16/	RLA File :09/24/040/00728/AM15/	Lic.No/Date:0910061883 15.04.2015	Defer Date:
	Decision : Already approved in Meeting No. 20/AM16 dated 09.03.2016 at Sl.No.119.			

84	Case No.:5/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00145/AM16/	RLA File :08/24/040/00003/AM16/	Lic.No/Date:0810135051 17.04.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

85	Case No.:35/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00175/AM16/	RLA File :09/24/040/00739/AM15/	Lic.No/Date:0910061891 17.04.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

86	Case No.:132/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00737/AM16/	RLA File :03/94/040/00024/AM16/	Lic.No/Date:0310795429 20.04.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

87	Case No.:153/7/82-ALC4/2015	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310795534	Defer

	:01/82/050/00758/AM16/	:03/94/040/00039/AM16/	24.04.2015	Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

88	Case No.:29/7/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00634/AM16/	RLA File :04/24/040/00003/AM16/	Lic.No/Date:0410160438 24.04.2015	Defer Date:08.06.2016
	Decision :Deferred.			

89	Case No.:40/8/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00836/AM16/	RLA File :09/24/040/00042/AM16/	Lic.No/Date:0910061937 27.04.2015	Defer Date:08.06.2016
	Decision :Deferred.			

90	Case No.:174/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00314/AM16/	RLA File :07/24/040/00393/AM15/	Lic.No/Date:0710108142 01.05.2015	Defer Date:08.06.2016
	Decision :Deferred.			

91	Case No.:176/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00316/AM16/	RLA File :07/24/040/00389/AM15/	Lic.No/Date:0710108141 01.05.2015	Defer Date:08.06.2016
	Decision :Deferred.			

92	Case No.:177/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00317/AM16/	RLA File :07/24/040/00390/AM15/	Lic.No/Date:0710108143 01.05.2015	Defer Date:08.06.2016
	Decision :Deferred.			

93	Case No.:111/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00716/AM16/	RLA File :03/95/040/00058/AM16/	Lic.No/Date:0310795699 05.05.2015	Defer Date:08.06.2016
	Decision :Information has already been called in NC Meeting No.02 dated 26.04.2016			

94	Case No.:75/8/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00871/AM16/	RLA File :09/24/040/00051/AM16/	Lic.No/Date:0910061986 06.05.2015	Defer Date:08.06.2016
	Decision : Information has already been called in NC Meeting No.02 dated 26.04.2016			

95	Case No.:65/8/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: Deferred
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	HQ File :01/82/050/00861/AM16/	RLA File :09/24/040/00052/AM16/	Lic.No/Date:0910061973 06.05.2015	Defer Date: 08.06.2016
	Decision : Department of Pharmaceuticals have furnished their recommendation vide O.M. no. 35011/671/2015-PI (norms) dated 03.05.2016 has also pointed out to ensure the availability of valid drug manufacturing licence (DML) for commercial production. Keeping this in view, the committee decided to call for copy valid Drug Manufacturing license from the firm.			

96	Case No.:7/5/82- ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status: Deferred
	HQ File :01/82/050/00147/AM16/	RLA File :05/23/040/00037/AM16/	Lic.No/Date:0510394177 08.05.2015	Defer Date:08.06.2016
	Decision : The import items stated as Meropenem and sodium carbonate (Sterile Bulk). The export is Meropenem Injection. Therefore, it is necessary to understand the composition of the sterile bulk so as to ascertain the content of Meropenem in the same. Wastage shall be finalised accordingly. Firm may clarify whether the export item also contains sodium carbonate.			

97	Case No.:38/8/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00834/AM16/	RLA File :09/24/040/00060/AM16/	Lic.No/Date:0910061998 08.05.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

98	Case No.:200/5/82- ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00340/AM16/	RLA File :04/24/040/00038/AM16/	Lic.No/Date:0410160569 21.05.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

99	Case No.:97/8/82- ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00893/AM16/	RLA File :08/24/040/00051/AM16/	Lic.No/Date:0810135338 22.05.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

100	Case No.:45/8/82- ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00841/AM16/	RLA File :05/24/040/00073/AM16/	Lic.No/Date:0510394342 25.05.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

101	Case No.:86/8/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00882/AM16/	RLA File :09/24/040/00131/AM16/	Lic.No/Date:0910062091 29.05.2015	Defer Date:08.06.2016
	Decision :Deferred.			

102	Case No.:187/7/82- ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
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	HQ File :01/82/050/00792/AM16/	RLA File :08/24/040/00057/AM16/	Lic.No/Date:0810135435 05.06.2015	Defer Date:08.06.2016
	Decision :Deferred.			

103	Case No.:121/8/82- ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00917/AM16/	RLA File :03/95/040/00190/AM16/	Lic.No/Date:0310796766 23.06.2015	Defer Date:08.06.2016
	Decision :Deferred.			

104	Case No.:128/16/82- ALC4/2015	Party Name:FLAGSHIP BIOTECH INTERNATIONAL PVT. LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/82/050/01448/AM16/	RLA File :03/94/040/00217/AM16/	Lic.No/Date:0310796903 26.06.2015	Defer Date:
	Decision :The Committee decided to ratify norms as per SION A-412 or as applied by the firm whichever is less under Para 4.07 of HBP.Vol1. RA may call DML before issue.			

105	Case No.:89/7/82- ALC4/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00694/AM16/	RLA File :02/24/040/00045/AM16/	Lic.No/Date:0210205925 26.06.2015	Defer Date:08.06.2016
	Decision :Deferred.			

106	Case No.:5/6/82- ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00601/AM16/	RLA File :34/24/040/00091/AM16/	Lic.No/Date:3410041336 01.07.2015	Defer Date:08.06.2016
	Decision :Deferred.			

107	Case No.:97/14/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01233/AM16/	RLA File :09/24/040/00186/AM16/	Lic.No/Date:0910062271 01.07.2015	Defer Date:08.06.2016
	Decision :Deferred.			

108	Case No.:109/14/82- ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01245/AM16/	RLA File :09/24/040/00195/AM16/	Lic.No/Date:0910062283 02.07.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

109	Case No.:7/18/82- ALC4/2015	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01472/AM16/	RLA File :09/24/040/00198/AM16/	Lic.No/Date:0910062275 02.07.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

110	Case No.:28/1/82-ALC1/2016	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approve
	HQ File :01/82/050/01802/AM16/	RLA File :07/24/040/00092/AM16/	Lic.No/Date:0710108460 03.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceutical forwarded vide O.M.No.35011/434/2015-PI(Norms) dated 13.10.2015 uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

111	Case No.:104/14/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/82/050/01240/AM16/	RLA File :09/24/040/00701/AM15/	Lic.No/Date:0910062324 09.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/745/2015-PI(Norms) dated April 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
	The Committee also decided to consider above recommendation for revision of SION A-2027.			

112	Case No.:54/8/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00850/AM16/	RLA File :05/23/040/00150/AM16/	Lic.No/Date:0510394862 09.07.2015	Defer Date:08.06.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals forwarded vide O.M.No.35011/662/2015-PI(Norms) dated 21.03.2016, uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

113	Case No.:50/8/82-ALC4/2015	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	Defer Date:08.06.2016
	Decision :Deferred for want of comments of DBT.			

114	Case No.:51/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01187/AM16/	RLA File :09/24/040/00197/AM16/	Lic.No/Date:0910062326 13.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/745/2015-PI(Norms) dated April 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

115	Case No.:54/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01190/AM16/	RLA File :09/24/040/00524/AM15/	Lic.No/Date:0910062332 15.07.2015	Defer Date:08.06.2016
	Decision : Deferred			

116	Case No.:59/14/82-	Party Name:BIOLOGICAL	Meet No/Date:3/82-	Status:Deferred
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	ALC4/2015	E LTD	ALC4/2016 12.05.2016	
	HQ File :01/82/050/01195/AM16/	RLA File :09/24/040/00525/AM15/	Lic.No/Date:0910062331 15.07.2015	Defer Date:08.06.2016
	Decision : Deferred			

117	Case No.:41/14/82- ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01177/AM16/	RLA File :34/24/040/00031/AM16/	Lic.No/Date:3410041376 15.07.2015	Defer Date:08.06.2016
	Decision :Deferred.			

118	Case No.:49/8/82- ALC4/2015	Party Name:M.L.A. INDUSTRIES	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00845/AM16/	RLA File :06/24/040/00015/AM16/	Lic.No/Date:0610038193 16.07.2015	Defer Date:08.06.2016
	Decision :Deferred.			

119	Case No.:120/8/82- ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00916/AM16/	RLA File :03/95/040/00304/AM16/	Lic.No/Date:0310797293 16.07.2015	Defer Date:08.06.2016
	Decision :Deferred.			

120	Case No.:49/14/82- ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01185/AM16/	RLA File :09/24/040/00205/AM16/	Lic.No/Date:0910062344 17.07.2015	Defer Date:08.06.2016
	Decision :Deferred.			

121	Case No.:39/14/82- ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01175/AM16/	RLA File :05/23/040/00165/AM16/	Lic.No/Date:0510395004 20.07.2015	Defer Date:08.06.2016
	Decision :Deferred.			

122	Case No.:42/14/82- ALC4/2015	Party Name:MEDICAMEN ORGANICS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01178/AM16/	RLA File :05/24/040/00193/AM16/	Lic.No/Date:0510395021 21.07.2015	Defer Date:
	Decision: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/771/2015-PI(Norms) dated 11.04.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC. It was observed that against content of 84.86kg + 7.996kg, i.e. 92.85kg in export, the firm has applied for import of 199.64kg. Such wastage is impossible. Firm should make a submission within 15 days to NC-III in DGFT as to why it should not be presumed that they have tried to misuse the scheme.			

123	Case No.:112/14/82-	Party Name:SUVEN LIFE	Meet No/Date:3/82-	Status:Approved
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	ALC4/2015	SCIENCES LIMITED	ALC4/2016 12.05.2016	
	HQ File :01/82/050/01248/AM16/	RLA File :09/24/040/00221/AM16/	Lic.No/Date:0910062348 21.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/750/2015-PI(Norms) dated 04.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

124	Case No.:21/16/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01341/AM16/	RLA File :09/24/040/00223/AM16/	Lic.No/Date:0910062361 22.07.2015	Defer Date:08.06.2016
	Decision :Deferred for want of comments from DoP.			

125	Case No.:22/16/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01342/AM16/	RLA File :09/24/040/00224/AM16/	Lic.No/Date:0910062360 22.07.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

126	Case No.:50/14/82- ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01186/AM16/	RLA File :09/24/040/00226/AM16/	Lic.No/Date:0910062363 23.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/757/2015-PI(Norms) dated 02.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

127	Case No.:149/14/82- ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status: Deferred
	HQ File :01/82/050/01285/AM16/	RLA File :09/24/040/00230/AM16/	Lic.No/Date:0910062365 23.07.2015	Defer Date: 12.05.2016
	Decision : The Committee decided call for information as per Appendix 33 and past production consumption data vis-a-vis actual consumption of imported inputs duly certified by Central Excise Authorities. It was also observed that the quantities of import mentioned by the applicant appear to be disproportionately high. Accordingly, firm is to submit its version on immediate basis.			

128	Case No.:79/8/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00875/AM16/	RLA File :05/24/040/00110/AM16/	Lic.No/Date:0510395084 24.07.2015	Defer Date:08.06.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals forwarded vide O.M.No.35011/781/2015-PI(Norms) dated 26.04.2016, uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

129	Case No.:1/10/82- ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
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		LIMITED		
	HQ File :01/82/050/00957/AM16/	RLA File :09/24/040/00211/AM16/	Lic.No/Date:0910062393 28.07.2015	Defer Date:08.06.2016
	Decision :Deferred.			

130	Case No.:170/14/82- ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01306/AM16/	RLA File :13/24/040/00015/AM16/	Lic.No/Date:1310047932 29.07.2015	Defer Date:08.06.2016
	Decision :Deferred.			

131	Case No.:131/14/82- ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01267/AM16/	RLA File :09/24/040/00212/AM16/	Lic.No/Date:0910062413 30.07.2015	Defer Date:08.06.2016
	Decision :Deferred.			

132	Case No.:60/14/82- ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01196/AM16/	RLA File :09/24/040/00256/AM16/	Lic.No/Date:0910062418 31.07.2015	Defer Date:08.06.2016
	Decision : Committee decided to defer the case for want of comments of DOP.			

133	Case No.:84/1/82- ALC1/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01858/AM16/	RLA File :08/91/040/00210/AM16/	Lic.No/Date:0810135770 03.08.2015	Defer Date:08.06.2016
	Decision : Committee decided to defer the case for want of comments of DOP.			

134	Case No.:169/14/82- ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01305/AM16/	RLA File :31/83/040/00018/AM16/	Lic.No/Date:3110065573 03.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			

135	Case No.:17/8/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00813/AM16/	RLA File :09/24/040/00251/AM16/	Lic.No/Date:0910062426 03.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			

136	Case No.:168/14/82- ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01304/AM16/	RLA File :31/83/040/00024/AM16/	Lic.No/Date:3110065579 04.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			

137	Case No.:13/18/82-ALC4/2015	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01478/AM16/	RLA File :03/94/040/00334/AM16/	Lic.No/Date:0310797973 05.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/129/2011-Ch-II dated 4.3.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

138	Case No.:14/14/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01150/AM16/	RLA File :03/95/040/00356/AM16/	Lic.No/Date:0310798008 07.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceutical forwarded vide O.M.No.35011/766/2015-PI(Norms) dated 26.04.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

139	Case No.:18/14/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01154/AM16/	RLA File :03/95/040/00317/AM16/	Lic.No/Date:0310798039 10.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			

140	Case No.:115/16/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01435/AM16/	RLA File :03/95/040/00164/AM16/	Lic.No/Date:0310798051 10.08.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

141	Case No.:23/8/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00819/AM16/	RLA File :09/24/040/00091/AM16/	Lic.No/Date:0910062478 11.08.2015	Defer Date:08.06.2016
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/690/2015-PI(Norms) dated 21.03.2016 , uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

142	Case No.:155/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01291/AM16/	RLA File :05/24/040/00237/AM16/	Lic.No/Date:0510395271 11.08.2015	Defer Date:08.06.2016
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/781/2015-PI(Norms) dated 26.04.2016 , uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

143	Case No.:160/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
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	HQ File :01/82/050/01296/AM16/	RLA File :09/24/040/00286/AM16/	Lic.No/Date:0910062483 12.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/750/2015-PI(Norms) dated 03.05.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC. The quantity of palladium (ii) Catalyst applied for was .52kg/kg, and allowed is .152kg/kg. Firm will explain to NC-III in DGFT as to why the quantity applied for was so high.			
144	Case No.:11/18/82- ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01476/AM16/	RLA File :03/95/040/00327/AM16/	Lic.No/Date:0310798117 13.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			
145	Case No.:133/14/82- ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01269/AM16/	RLA File :09/24/040/00298/AM16/	Lic.No/Date:0910062500 14.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/780/2015-PI(Norms) dated 11.04.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
146	Case No.:34/14/82- ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01170/AM16/	RLA File :34/24/040/00144/AM16/	Lic.No/Date:3410041464 17.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			
147	Case No.:96/14/82- ALC4/2015	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status: approved
	HQ File :01/82/050/01232/AM16/	RLA File :09/24/040/00293/AM16/	Lic.No/Date:0910062511 18.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/743/2013-PI(Norms) dated April.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
148	Case No.:99/14/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01235/AM16/	RLA File :09/24/040/00231/AM16/	Lic.No/Date:0910062516 18.08.2015	Defer Date:08.06.2016
	Decision :Deferred for want of comments from DoP.			
149	Case No.:56/13/82- ALC4/2015	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01019/AM16/	RLA File :05/24/040/00183/AM16/	Lic.No/Date:0510395354 18.08.2015	Defer Date:08.06.2016
	Decision : The Committee based on the recommendation of DBT forwarded vide letter			

	No.BT/IL/05/316/2010 dated 29.2.2016, uploaded at the end of these minutes decided to call for information from the firm and deferred the case.
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150	Case No.:154/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01290/AM16/	RLA File :05/24/040/00381/AM15/	Lic.No/Date:0510395357 19.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			

151	Case No.:68/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01204/AM16/	RLA File :09/24/040/00368/AM15/	Lic.No/Date:0910062518 19.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			

152	Case No.:30/14/82-ALC4/2015	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01166/AM16/	RLA File :34/24/040/00143/AM16/	Lic.No/Date:3410041467 20.08.2015	Defer Date:08.06.2016
	Decision :Deferred for want of comments from DoP.			

153	Case No.:6/14/82-ALC4/2015	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01142/AM16/	RLA File :03/95/040/00364/AM16/	Lic.No/Date:0310798287 20.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.46011/22/2008-PC-II dated 5.4.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

154	Case No.:66/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01202/AM16/	RLA File :09/24/040/00290/AM16/	Lic.No/Date:0910062526 21.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/57/2015-PI(Norms) dated 02.05.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

155	Case No.:23/14/82-ALC4/2015	Party Name:RUSAN PHARMA LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01159/AM16/	RLA File :03/95/040/00400/AM16/	Lic.No/Date:0310798441 25.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/744/2015-PI(Norms) dated 03.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

156	Case No.:3/14/82-	Party Name:SHIRDI	Meet No/Date:3/82-	Status:Deferred
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	ALC4/2015	CHEMICALS PVT. LTD.	ALC4/2016 12.05.2016	
	HQ File :01/82/050/01139/AM16/	RLA File :03/95/040/00401/AM16/	Lic.No/Date:0310798433 25.08.2015	Defer Date:
	Decision :Deferred.			

157	Case No.:54/13/82- ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01017/AM16/	RLA File :03/94/040/00089/AM16/	Lic.No/Date:0310798493 26.08.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comment from DoP.			

158	Case No.:24/14/82- ALC4/2015	Party Name:SHUBHAM SPECIALTY PRODUCTS	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01160/AM16/	RLA File :03/95/040/00348/AM16/	Lic.No/Date:0310798516 27.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			

159	Case No.:35/14/82- ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01171/AM16/	RLA File :22/24/040/00032/AM16/	Lic.No/Date:2210015295 27.08.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

160	Case No.:82/14/82- ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01218/AM16/	RLA File :05/24/040/00233/AM16/	Lic.No/Date:0510395480 31.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			

161	Case No.:89/14/82- ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01225/AM16/	RLA File :05/24/040/00224/AM16/	Lic.No/Date:0510395479 31.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			

162	Case No.:94/14/82- ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01230/AM16/	RLA File :05/24/040/00202/AM16/	Lic.No/Date:0510395481 31.08.2015	Defer Date:08.06.2016
	Decision :Deferred.			

163	Case No.:116/16/82- ALC4/2015	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01436/AM16/	RLA File :05/24/040/00181/AM16/	Lic.No/Date:0510395496 01.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DBT.			

164	Case No.:93/14/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01229/AM16/	RLA File :05/24/040/00244/AM16/	Lic.No/Date:0510395493 01.09.2015	Defer Date:08.06.2016
	Decision :The Committee decided to defer the case for want of comment of DoP.			

165	Case No.:5/18/82- ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01470/AM16/	RLA File :52/24/040/00039/AM16/	Lic.No/Date:5210041625 04.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

166	Case No.:141/14/82- ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01277/AM16/	RLA File :17/24/040/00050/AM16/	Lic.No/Date:1710006170 04.09.2015	Defer Date:07.04.2016
	Decision :Deferred.			

167	Case No.:125/16/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/82/050/01445/AM16/	RLA File :03/94/040/00171/AM16/	Lic.No/Date:0310798674 04.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/819/2016-PI(Norms) dated 05.05.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

168	Case No.:52/14/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01188/AM16/	RLA File :09/24/040/00323/AM16/	Lic.No/Date:0910062554 04.09.2015	Defer Date:08.06.2016
	Decision : : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/742/2015-PI(Norms) dated 29.4.2016 , uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

169	Case No.:10/20/82- ALC4/2015	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01593/AM16/	RLA File :08/24/040/00153/AM16/	Lic.No/Date:0810135975 04.09.2015	Defer Date:08.06.2016
	Decision :Deferred for want of comments from DoP.			

170	Case No.:119/16/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01439/AM16/	RLA File :03/94/040/00402/AM16/	Lic.No/Date:0310798725 08.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

171	Case No.:56/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01192/AM16/	RLA File :09/24/040/00134/AM16/	Lic.No/Date:0910062560 08.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

172	Case No.:124/16/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01444/AM16/	RLA File :03/94/040/00399/AM16/	Lic.No/Date:0310798771 09.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

173	Case No.:46/14/82-ALC4/2015	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01182/AM16/	RLA File :56/24/040/00005/AM16/	Lic.No/Date:5610004674 09.09.2015	Defer Date:08.06.2016
	Decision :Deferred			

174	Case No.:53/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: Deferred
	HQ File :01/82/050/01189/AM16/	RLA File :09/24/040/00315/AM16/	Lic.No/Date:0910062581 09.09.2015	Defer Date:08.06.2016
	Decision : It was observed that the quantities of import mentioned by the applicant are disproportionately high and appears to be totally unjustified. An applicant is expected to submit correct quantities of import and if artificially inflated quantities are applied for, it tantamount to a misdeclaration. For example, the quantity of first item of import applied for by the unit is 12.36 kg per kg of export in the application and the quantity recommended by the technical authority is 3.5kg/kg of export. Such wide variation is a cause of concern as it raises the possibility of misdeclaration on the part of the applicant. Accordingly, firm is to submit its version urgently to the NC-3. It was observed that the quantity of inputs such as solvent has been applied much more than may be required. In appendix 11-A, all the item are shown as raw material. Past data is not furnished. Recoverable, is shown as nil in the application. Applications are required to be filed with due case and the applicant would need to reply to the above observation.			

175	Case No.:157/14/82-ALC4/2015	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01293/AM16/	RLA File :52/24/040/00042/AM16/	Lic.No/Date:5210041630 10.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

176	Case No.:122/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/82/050/01442/AM16/	RLA File :03/94/040/00462/AM16/	Lic.No/Date:0310798808 10.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/819/2015-PI(Norms) dated 05.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

177	Case No.:78/14/82- ALC4/2015	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01214/AM16/	RLA File :34/24/040/00148/AM16/	Lic.No/Date:3410041505 11.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

178	Case No.:4/16/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01324/AM16/	RLA File :09/24/040/00297/AM16/	Lic.No/Date:0910062594 11.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

179	Case No.:9/16/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01329/AM16/	RLA File :09/24/040/00328/AM16/	Lic.No/Date:0910062593 11.09.2015	Defer Date: 08.06.2016
	Decision : Deferred for want of comments from DoP.			

180	Case No.:56/16/82- ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01376/AM16/	RLA File :03/94/040/00435/AM16/	Lic.No/Date:0310798876 14.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

181	Case No.:59/16/82- ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01379/AM16/	RLA File :03/94/040/00474/AM16/	Lic.No/Date:0310798877 14.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

182	Case No.:8/14/82- ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01144/AM16/	RLA File :03/95/040/00343/AM16/	Lic.No/Date:0310798846 14.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

183	Case No.:110/14/82- ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01246/AM16/	RLA File :09/24/040/00305/AM16/	Lic.No/Date:0910062601 14.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

184	Case No.:134/14/82- ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
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	HQ File :01/82/050/01270/AM16/	RLA File :09/24/040/00273/AM16/	Lic.No/Date:0910062602 14.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

185	Case No.:7/14/82- ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01143/AM16/	RLA File :03/95/040/00426/AM16/	Lic.No/Date:0310798872 14.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

186	Case No.:74/14/82- ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01210/AM16/	RLA File :34/24/040/00120/AM16/	Lic.No/Date:3410041510 15.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

187	Case No.:15/14/82- ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01151/AM16/	RLA File :03/95/040/00360/AM16/	Lic.No/Date:0310798909 15.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

188	Case No.:9/14/82- ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01145/AM16/	RLA File :03/95/040/00434/AM16/	Lic.No/Date:0310798944 16.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

189	Case No.:98/14/82- ALC4/2015	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01234/AM16/	RLA File :09/24/040/00333/AM16/	Lic.No/Date:0910062625 16.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

190	Case No.:124/14/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01260/AM16/	RLA File :09/24/040/00355/AM16/	Lic.No/Date:0910062622 16.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

191	Case No.:35/16/82- ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01355/AM16/	RLA File :03/94/040/00415/AM16/	Lic.No/Date:0310798977 21.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

192	Case No.:34/16/82- ALC4/2015	Party Name:KOPRAN RESEARCH	Meet No/Date:3/82- ALC4/2016	Status:Deferred
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		LABORATORIES LTD.	12.05.2016	
	HQ File :01/82/050/01354/AM16/	RLA File :03/94/040/00472/AM16/	Lic.No/Date:0310798979 21.09.2015	Defer Date:08.06.2016
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/756/2015-PI(Norms) dated 05.05..2016 , uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

193	Case No.:71/14/82- ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01207/AM16/	RLA File :09/24/040/00376/AM16/	Lic.No/Date:0910062633 21.09.2015	Defer Date:08.06.2016
	Decision :. It was observed that the quantities of import mentioned by the applicant are disproportionately high and appears to be totally unjustified. An applicant is expected to submit correct quantities of import. Accordingly, firm is to submit its version within 15 days to NC-III in DGFT.			

194	Case No.:64/21/82- ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01769/AM16/	RLA File :08/24/040/00137/AM16/	Lic.No/Date:0810136085 22.09.2015	Defer Date:08.06.2016
	Decision :Deferred for want of comments from DoP.			

195	Case No.:64/14/82- ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01200/AM16/	RLA File :09/24/040/00375/AM16/	Lic.No/Date:0910062644 22.09.2015	Defer Date:08.06.2016
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/749/2015-PI(Norms) dated 03.05..2016 , uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

196	Case No.:117/14/82- ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01253/AM16/	RLA File :04/24/040/00140/AM16/	Lic.No/Date:0410161044 22.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

197	Case No.:118/14/82- ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01254/AM16/	RLA File :04/24/040/00139/AM16/	Lic.No/Date:0410161045 22.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

198	Case No.:103/14/82- ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01239/AM16/	RLA File :09/24/040/00362/AM16/	Lic.No/Date:0910062635 22.09.2015	Defer Date:08.06.2016
	Decision : Department of Pharmaceuticals have furnished their recommendation vide O.M. no. 35011/671/2015-PI (norms) dated 03.05.2016 uploaded at the end of these minutes. DoP has also pointed out to ensure the availability of valid drug manufacturing licence (DML) for commercial production. Keeping this in view, the committee decided to call for copy valid Drug			

	Manufacturing license from the firm. The recommendation of Deptt. Of Pharmaceutical allows the item No.1 as .9983gm per unit; whereas content may be 1gm per unit, and applied quantity is 1.097gm per unit. During discussions it was understood that the quantity is worked out on the basis of the documentation submitted by the applicant. Applicant may inform NC-III whether .9983gm per unit will suffice.			
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199	Case No.:25/20/82-ALC4/2015	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01608/AM16/	RLA File :13/24/040/00027/AM16/	Lic.No/Date:1310047981 23.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

200	Case No.:106/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01242/AM16/	RLA File :09/24/040/00373/AM16/	Lic.No/Date:0910062649 23.09.2015	Defer Date:08.06.2016
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/750/2015-PI(Norms) dated 03.05.2016 , uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

201	Case No.:91/14/82-ALC4/2015	Party Name:CURETECH SKINCARE	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01227/AM16/	RLA File :22/21/040/00029/AM16/	Lic.No/Date:2210015316 24.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

202	Case No.:5/20/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01588/AM16/	RLA File :03/94/040/00471/AM16/	Lic.No/Date:0310799047 24.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

203	Case No.:86/14/82-ALC4/2015	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01222/AM16/	RLA File :35/24/040/00005/AM16/	Lic.No/Date:3510044794 25.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

204	Case No.:65/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status :Approved
	HQ File :01/82/050/01201/AM16/	RLA File :09/24/040/00291/AM16/	Lic.No/Date:0910062665 28.09.2015	Defer Date:
	Decision : The import item "Methanol" has been applied for by the applicant, whereas the technical authority has informed that the said item is not required in the process. This is a serious issue as it indicates that an attempt may have been made to import an item which was not actually required. Accordingly, firm is to submit its version/within 15 days to NC-III in DGFT. Meanwhile, the Committee based on the recommendation of D/o Pharmaceutical forwarded vide O.M.No.35011/758/2015-PI(Norms) dated 20.04.2016 decided ratify norms under Para 4.07 of HBP or as applied by the firm whichever is less.			

205	Case No.:8/16/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01328/AM16/	RLA File :09/24/040/00294/AM16/	Lic.No/Date:0910062666 28.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

206	Case No.:68/16/82- ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01388/AM16/	RLA File :03/95/040/00454/AM16/	Lic.No/Date:0310799077 28.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

207	Case No.:79/14/82- ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01215/AM16/	RLA File :05/23/040/00274/AM16/	Lic.No/Date:0510395773 30.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from AYUSH.			

208	Case No.:6/10/82- ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/00962/AM16/	RLA File :09/24/040/00321/AM16/	Lic.No/Date:0910062670 30.09.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

209	Case No.:69/16/82- ALC4/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01389/AM16/	RLA File :03/95/040/00350/AM15/	Lic.No/Date:0310799113 30.09.2015	Defer Date:08.06.2016
	Decision :Deferred.			

210	Case No.:33/16/82- ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01353/AM16/	RLA File :03/94/040/00483/AM16/	Lic.No/Date:0310799128 01.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

211	Case No.:55/16/82- ALC4/2015	Party Name:DORF- KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01375/AM16/	RLA File :03/94/040/00525/AM16/	Lic.No/Date:0310799188 05.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

212	Case No.:43/16/82- ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01363/AM16/	RLA File :03/94/040/00423/AM16/	Lic.No/Date:0310799184 05.10.2015	Defer Date:08.06.2016

	Decision :Deferred.
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213	Case No.:10/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01330/AM16/	RLA File :09/24/040/00266/AM16/	Lic.No/Date:0910062673 05.10.2015	Defer Date:08.06.2016
	Decision : Deferred.			

214	Case No.:67/16/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01387/AM16/	RLA File :03/95/040/00485/AM16/	Lic.No/Date:0310799241 06.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

215	Case No.:6/16/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/82/050/01326/AM16/	RLA File :09/24/040/00404/AM16/	Lic.No/Date:0910062686 07.10.2015	Defer Date:
	Decision: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/823/2015-PI (Norms) dated April 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

216	Case No.:45/16/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01365/AM16/	RLA File :03/94/040/00529/AM16/	Lic.No/Date:0310799266 07.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/775/2015-PI(Norms) dated 02.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

217	Case No.:25/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01345/AM16/	RLA File :09/24/040/00347/AM16/	Lic.No/Date:0910062681 07.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

218	Case No.:139/14/82-ALC4/2015	Party Name:MAMTA POLYCOATS	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01275/AM16/	RLA File :34/24/040/00178/AM16/	Lic.No/Date:3410041581 08.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

219	Case No.:126/16/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01446/AM16/	RLA File :03/95/040/00445/AM16/	Lic.No/Date:0310799287 08.10.2015	Defer Date:08.06.2016

	Decision :Deferred.
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220	Case No.:61/16/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01381/AM16/	RLA File :03/95/040/00483/AM16/	Lic.No/Date:0310799284 08.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

221	Case No.:62/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01382/AM16/	RLA File :03/95/040/00491/AM16/	Lic.No/Date:0310799292 08.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

222	Case No.:17/16/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01337/AM16/	RLA File :09/24/040/00402/AM16/	Lic.No/Date:0910062693 08.10.2015	Defer Date:08.06.2016
	Decision : It was observed that the quantities of import mentioned by the applicant appear to be disproportionately high. Accordingly, firm is to submit its version to NC-III in DGFT on immediate basis.			

223	Case No.:23/16/82-ALC4/2015	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01343/AM16/	RLA File :09/24/040/00359/AM16/	Lic.No/Date:0910062695 09.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

224	Case No.:164/14/82-ALC4/2015	Party Name:AASHA BIOCHEM	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01300/AM16/	RLA File :10/24/040/00049/AM16/	Lic.No/Date:1010059293 12.10.2015	Defer Date:08.06.2016
	Decision : The Committee decided to call for DML for export product and deferred the case.			

225	Case No.:38/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01358/AM16/	RLA File :03/94/040/00536/AM16/	Lic.No/Date:0310799342 12.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/819/2015-PI(Norms) dated 5.5.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

226	Case No.:140/14/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01276/AM16/	RLA File :34/24/040/00175/AM16/	Lic.No/Date:3410041586 12.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

227	Case No.:144/14/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01280/AM16/	RLA File :52/24/040/00049/AM16/	Lic.No/Date:5210041658 14.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

228	Case No.:58/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01378/AM16/	RLA File :03/94/040/00497/AM16/	Lic.No/Date:0310799433 14.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

229	Case No.:132/14/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01268/AM16/	RLA File :34/24/040/00180/AM16/	Lic.No/Date:3410041592 14.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

230	Case No.:60/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01380/AM16/	RLA File :03/94/040/00486/AM16/	Lic.No/Date:0310799460 15.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

231	Case No.:92/16/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01412/AM16/	RLA File :34/24/040/00185/AM16/	Lic.No/Date:3410041600 15.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

232	Case No.:158/14/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01294/AM16/	RLA File :05/23/040/00305/AM16/	Lic.No/Date:0510395945 16.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

233	Case No.:26/16/82-ALC4/2015	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01346/AM16/	RLA File :09/24/040/00370/AM16/	Lic.No/Date:0910062746 20.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

234	Case No.:11/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01331/AM16/	RLA File :09/24/040/00425/AM16/	Lic.No/Date:0910062758 20.10.2015	Defer Date:08.06.2016

	Decision : Deferred for want of comments from DoP.			
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235	Case No.:156/14/82-ALC4/2015	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01292/AM16/	RLA File :04/24/040/00158/AM16/	Lic.No/Date:0410161133 20.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/782/2015-PI(Norms) dated 11.04.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

236	Case No.:27/16/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01347/AM16/	RLA File :09/24/040/00420/AM16/	Lic.No/Date:0910062753 20.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

237	Case No.:72/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01392/AM16/	RLA File :03/95/040/00102/AM16/	Lic.No/Date:0310799579 21.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

238	Case No.:73/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01393/AM16/	RLA File :03/95/040/00087/AM16/	Lic.No/Date:0310799578 21.10.2015	Defer Date:07.04.2016
	Decision :Deferred.			

239	Case No.:29/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01349/AM16/	RLA File :09/24/040/00379/AM16/	Lic.No/Date:0910062768 23.10.2015	Defer Date:08.06.2016
	Decision : Deferred.			

240	Case No.:30/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01350/AM16/	RLA File :09/24/040/00383/AM16/	Lic.No/Date:0910062767 23.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

241	Case No.:129/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01449/AM16/	RLA File :03/95/040/00505/AM16/	Lic.No/Date:0310799628 23.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

242	Case No.:161/14/82-ALC4/2015	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01297/AM16/	RLA File :03/94/040/01226/AM15/	Lic.No/Date:0310799680 26.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

243	Case No.:78/16/82-ALC4/2015	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01398/AM16/	RLA File :03/95/040/00777/AM15/	Lic.No/Date:0310799666 26.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

244	Case No.:53/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01636/AM16/	RLA File :03/95/040/00529/AM16/	Lic.No/Date:0310799675 26.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

245	Case No.:93/16/82-ALC4/2015	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01413/AM16/	RLA File :34/24/040/00196/AM16/	Lic.No/Date:3410041626 28.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

246	Case No.:31/16/82-ALC4/2015	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01351/AM16/	RLA File :09/24/040/00423/AM16/	Lic.No/Date:0910062790 28.10.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

247	Case No.:74/16/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01394/AM16/	RLA File :03/95/040/00518/AM16/	Lic.No/Date:0310799705 28.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

248	Case No.:75/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01395/AM16/	RLA File :03/95/040/00525/AM16/	Lic.No/Date:0310799704 28.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

249	Case No.:9/20/82-ALC4/2015	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01592/AM16/	RLA File :08/24/040/00237/AM16/	Lic.No/Date:0810136380 28.10.2015	Defer Date:08.06.2016

	Decision : Deferred for want of comments from DoP.			
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250	Case No.:47/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01367/AM16/	RLA File :03/95/040/00526/AM16/	Lic.No/Date:0310799853 29.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

251	Case No.:136/14/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01272/AM16/	RLA File :05/23/040/00293/AM16/	Lic.No/Date:0510396078 30.10.2015	Defer Date:08.06.2016
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/764/2015-PI(Norms) dated 5.5.2016, uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

252	Case No.:48/16/82-ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01368/AM16/	RLA File :03/95/040/00549/AM16/	Lic.No/Date:0310799873 30.10.2015	Defer Date:08.06.2016
	Decision :Deferred.			

253	Case No.:87/16/82-ALC4/2015	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01407/AM16/	RLA File :22/24/040/00020/AM16/	Lic.No/Date:2210015341 30.10.2015	Defer Date:08.06.2016
	Decision :Deferred for want of comments from DoP.			

254	Case No.:159/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01295/AM16/	RLA File :05/24/040/00343/AM16/	Lic.No/Date:0510396075 30.10.2015	Defer Date:08.06.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals forwarded vide O.M.No.35011/781/2015-PI(Norms) dated 26.04.2016, uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

255	Case No.:118/16/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01438/AM16/	RLA File :05/24/040/00345/AM16/	Lic.No/Date:0510396076 30.10.2015	Defer Date:08.06.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals forwarded vide O.M.No.35011/781/2015-PI(Norms) dated 26.04.2016, uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

256	Case No.:84/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01404/AM16/	RLA File :22/24/040/00055/AM16/	Lic.No/Date:2210015339 30.10.2015	Defer Date:08.06.2016

	Decision : The item of export is stated as Cefepine for injection and the item of import Cefepine Hcl/L-Arginine strile USP. Against export of 129.6kg, import of 250kg has been sought. The wastage applied for is very high and it is doubtful that any method of manufacturing can require such huge wastage. If this is so, it is a matter of concern that the firm should attempt to make import to which it is not entitled. Accordingly, firm may clarify the same within 15 days.			
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257	Case No.:67/21/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01772/AM16/	RLA File :08/24/040/00258/AM16/	Lic.No/Date:0810136406 02.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

258	Case No.:112/16/82-ALC4/2015	Party Name:BELCO PHARMA	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01432/AM16/	RLA File :05/23/040/00273/AM16/	Lic.No/Date:0510396205 03.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

259	Case No.:107/16/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01427/AM16/	RLA File :05/23/040/00326/AM16/	Lic.No/Date:0510396204 03.11.2015	Defer Date:08.06.2016
	Decision :Deferred.			

260	Case No.:19/16/82-ALC4/2015	Party Name:MEDICLONE BIO-TECH PRIVATE LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01339/AM16/	RLA File :04/24/040/00181/AM16/	Lic.No/Date:0410161279 04.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

261	Case No.:90/16/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01410/AM16/	RLA File :34/24/040/00207/AM16/	Lic.No/Date:3410041662 05.11.2015	Defer Date:08.06.2016
	Decision :Deferred.			

262	Case No.:88/16/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01408/AM16/	RLA File :34/24/040/00202/AM16/	Lic.No/Date:3410041663 05.11.2015	Defer Date:08.06.2016
	Decision :Deferred.			

263	Case No.:49/16/82-ALC4/2015	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01369/AM16/	RLA File :03/95/040/00500/AM16/	Lic.No/Date:0310800048 05.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/836/2015-PI(Norms) dated 28.4.2016, uploaded			

	at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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264	Case No.:52/16/82-ALC4/2015	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01372/AM16/	RLA File :03/95/040/00555/AM16/	Lic.No/Date:0310800046 05.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/836/2015-PI(Norms) dated 28.4.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

265	Case No.:37/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01357/AM16/	RLA File :03/94/040/00561/AM16/	Lic.No/Date:0310800114 06.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

266	Case No.:53/16/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01373/AM16/	RLA File :03/95/040/00540/AM16/	Lic.No/Date:0310800090 06.11.2015	Defer Date:08.06.2016
	Decision :Deferred.			

267	Case No.:89/16/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01409/AM16/	RLA File :34/24/040/00203/AM16/	Lic.No/Date:3410041666 09.11.2015	Defer Date:08.06.2016
	Decision :Deferred.			

268	Case No.:2/16/82-ALC4/2015	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01322/AM16/	RLA File :04/24/040/00175/AM16/	Lic.No/Date:0410161296 09.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

269	Case No.:34/1/82-ALC1/2016	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01808/AM16/	RLA File :09/24/040/00469/AM16/	Lic.No/Date:0910062848 10.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

270	Case No.:18/16/82-ALC4/2015	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01338/AM16/	RLA File :04/24/040/00172/AM16/	Lic.No/Date:0410161300 12.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/786/2015-PI(Norms) dated 11.4.2016, uploaded			

	at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC		
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271	Case No.:110/16/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01430/AM16/	RLA File :05/23/040/00329/AM16/	Lic.No/Date:0510396325 13.11.2015	Defer Date:08.06.2016
	Decision :The Committee also decided to call for COA of item of import from the firm.			

272	Case No.:106/16/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01426/AM16/	RLA File :05/24/040/00384/AM16/	Lic.No/Date:0510396340 16.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

273	Case No.:114/16/82-ALC4/2015	Party Name:SHIVA BIOCHEM INDUSTRIES	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01434/AM16/	RLA File :50/24/040/00017/AM16/	Lic.No/Date:5010002240 16.11.2015	Defer Date:08.06.2016
	Decision :Deferred.			

274	Case No.:52/20/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01635/AM16/	RLA File :03/95/040/00551/AM16/	Lic.No/Date:0310800331 19.11.2015	Defer Date:08.06.2016
	Decision :Deferred.			

275	Case No.:104/16/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01424/AM16/	RLA File :05/23/040/00339/AM16/	Lic.No/Date:0510396384 20.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

276	Case No.:4/20/82-ALC4/2015	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01587/AM16/	RLA File :03/94/040/00656/AM16/	Lic.No/Date:0310800363 23.11.2015	Defer Date:08.06.2016
	Decision :Deferred.			

277	Case No.:31/1/82-ALC1/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01805/AM16/	RLA File :05/24/040/00347/AM16/	Lic.No/Date:0510396399 23.11.2015	Defer Date:08.06.2016
	Decision :Deferred.			

278	Case No.:2/20/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:3/82-ALC4/2016	Status:Deferred
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			12.05.2016	
	HQ File :01/82/050/01585/AM16/	RLA File :05/24/040/00400/AM16/	Lic.No/Date:0510396400 23.11.2015	Defer Date:08.06.2016
	Decision :Deferred.			

279	Case No.:79/16/82- ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01399/AM16/	RLA File :22/24/040/00074/AM16/	Lic.No/Date:2210015349 23.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

280	Case No.:81/16/82- ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01401/AM16/	RLA File :22/24/040/00075/AM16/	Lic.No/Date:2210015348 23.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

281	Case No.:105/16/82- ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01425/AM16/	RLA File :05/23/040/00356/AM16/	Lic.No/Date:0510396410 24.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

282	Case No.:33/1/82- ALC1/2016	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01807/AM16/	RLA File :09/24/040/00486/AM16/	Lic.No/Date:0910062902 26.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

283	Case No.:32/16/82- ALC4/2015	Party Name:INTERMED,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01352/AM16/	RLA File :04/24/040/00177/AM16/	Lic.No/Date:0410161343 26.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

284	Case No.:2/1/82- ALC1/2016	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01776/AM16/	RLA File :03/95/040/00632/AM16/	Lic.No/Date:0310800416 26.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

285	Case No.:23/1/82- ALC1/2016	Party Name:UNILINK PHARMA PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01797/AM16/	RLA File :04/24/040/00170/AM16/	Lic.No/Date:0410161342 26.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

286	Case No.:57/20/82-	Party Name:WANBURY	Meet No/Date:3/82-	Status:Deferred
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	ALC4/2015	LIMITED(FORMERLY PEARL ORGANICS LTD)	ALC4/2016 12.05.2016	
	HQ File :01/82/050/01640/AM16/	RLA File :03/95/040/00628/AM16/	Lic.No/Date:0310800470 30.11.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

287	Case No.:58/20/82- ALC4/2015	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01641/AM16/	RLA File :03/95/040/00182/AM15/	Lic.No/Date:0310800550 01.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

288	Case No.:3/1/82- ALC1/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01777/AM16/	RLA File :03/95/040/00529/AM15/	Lic.No/Date:0310800547 01.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

289	Case No.:5/1/82- ALC1/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01779/AM16/	RLA File :03/95/040/00239/AM15/	Lic.No/Date:0310800551 01.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

290	Case No.:90/20/82- ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01673/AM16/	RLA File :03/95/040/00629/AM16/	Lic.No/Date:0310800552 01.12.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

291	Case No.:33/20/82- ALC4/2015	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01616/AM16/	RLA File :03/94/040/00532/AM16/	Lic.No/Date:0310800597 02.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

292	Case No.:88/20/82- ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/82/050/01671/AM16/	RLA File :03/95/040/00452/AM16/	Lic.No/Date:0310800578 02.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/716/2015-PI(Norms) dated April 2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

293	Case No.:54/20/82- ALC4/2015	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310800619	Defer

	:01/82/050/01637/AM16/	:03/95/040/00631/AM16/	03.12.2015	Date:08.06.2016
	Decision :Deferred.			

294	Case No.:112/20/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01695/AM16/	RLA File :03/95/040/00646/AM16/	Lic.No/Date:0310800620 03.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

295	Case No.:89/20/82-ALC4/2015	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01672/AM16/	RLA File :03/95/040/00524/AM16/	Lic.No/Date:0310800661 04.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/864/2015-PI(Norms) dated 27 th April 2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

296	Case No.:86/20/82-ALC4/2015	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01669/AM16/	RLA File :03/95/040/00494/AM16/	Lic.No/Date:0310800662 04.12.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

297	Case No.:62/20/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/82/050/01645/AM16/	RLA File :03/95/040/00522/AM16/	Lic.No/Date:0310800711 07.12.2015	Defer Date:
	Decision :The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/92/2011-Ch-II dated 8.2.2016 uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

298	Case No.:87/20/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01670/AM16/	RLA File :03/95/040/00605/AM16/	Lic.No/Date:0310800715 07.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

299	Case No.:35/20/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01618/AM16/	RLA File :03/94/040/00480/AM16/	Lic.No/Date:0310800769 08.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

300	Case No.:127/16/82-ALC4/2015	Party Name:BLUELINE FOODS (INDIA) PVT.LTD,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0710109146	Defer

	:01/82/050/01447/AM16/	:07/24/040/00267/AM16/	08.12.2015	Date:08.06.2016
	Decision :The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/656/2015-PI(Norms) dated 27.4.2016, uploaded at the end of these minutes decided to call for information from the firm and deferred the case.			

301	Case No.:34/20/82-ALC4/2015	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Case Rejected
	HQ File :01/82/050/01617/AM16/	RLA File :03/94/040/00682/AM16/	Lic.No/Date:0310800771 08.12.2015	Defer Date:
	Decision :Firm vide letter dated 14.3.2016 has informed that said advance authorisation has been surrendered to the O/o Addl. DGFT, Mumbai on 09.03.2016 because sales order has been cancelled and firm has not imported any raw material against this authorisation. Therefore adhoc norms not required. The Committee accordingly decided to close the case. Said letter has been uploaded at the end of these minutes.			

302	Case No.:85/20/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01668/AM16/	RLA File :03/95/040/00201/AM16/	Lic.No/Date:0310800751 08.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

303	Case No.:109/20/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01692/AM16/	RLA File :09/24/040/00505/AM16/	Lic.No/Date:0910062944 08.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/750/2015-PI(Norms) dated 04.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

304	Case No.:36/20/82-ALC4/2015	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01619/AM16/	RLA File :03/94/040/00651/AM16/	Lic.No/Date:0310800833 09.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

305	Case No.:61/20/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01644/AM16/	RLA File :03/95/040/00683/AM16/	Lic.No/Date:0310800825 09.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/107/2011-Ch-II dated 12.01.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

306	Case No.:67/20/82-ALC4/2015	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310800865	Defer

	:01/82/050/01650/AM16/	:03/95/040/00054/AM16/	10.12.2015	Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

307	Case No.:108/20/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01691/AM16/	RLA File :09/24/040/00506/AM16/	Lic.No/Date:0910062961 10.12.2015	Defer Date:08.06.2016
	Decision : It was observed that the quantities of import mentioned by the applicant are disproportionately high and appears to be totally unjustified. An applicant is expected to submit correct quantities of import. Accordingly, firm is to submit its version within 15 days to DGFT.			

308	Case No.:59/20/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01642/AM16/	RLA File :03/95/040/00593/AM16/	Lic.No/Date:0310800879 10.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/107/2011-Ch-II dated 12.01.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

309	Case No.:68/20/82-ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01651/AM16/	RLA File :03/95/040/00684/AM16/	Lic.No/Date:0310800864 10.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/107/2011-Ch-II dated 12.01.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

310	Case No.:110/20/82-ALC4/2015	Party Name:PROCESS AGROCHEM INDUSTRIES PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status: deferred
	HQ File :01/82/050/01693/AM16/	RLA File :56/24/040/00040/AM16/	Lic.No/Date:5610004767 10.12.2015	Defer Date:08.06.2016
	Decision :			

311	Case No.:70/20/82-ALC4/2015	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01653/AM16/	RLA File :03/95/040/00598/AM16/	Lic.No/Date:0310800862 10.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

312	Case No.:39/20/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:deferred
	HQ File :01/82/050/01622/AM16/	RLA File :03/94/040/00088/AM16/	Lic.No/Date:0310800889 11.12.2015	Defer Date:07.07.2016
	Decision : Deferred.			

313	Case No.:41/20/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
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	HQ File :01/82/050/01624/AM16/	RLA File :03/94/040/00648/AM16/	Lic.No/Date:0310800905 11.12.2015	Defer Date: 07.07.2016
	Decision : Deferred.			

314	Case No.:9/1/82- ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01783/AM16/	RLA File :03/94/040/00490/AM16/	Lic.No/Date:0310800912 11.12.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

315	Case No.:66/20/82- ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01649/AM16/	RLA File :03/95/040/00633/AM16/	Lic.No/Date:0310800935 11.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

316	Case No.:45/20/82- ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01628/AM16/	RLA File :03/94/040/00736/AM16/	Lic.No/Date:0310800992 14.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

317	Case No.:63/20/82- ALC4/2015	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01646/AM16/	RLA File :03/95/040/00673/AM16/	Lic.No/Date:0310800977 14.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/864/2015-PI(Norms) dated 27 th April 2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

318	Case No.:24/20/82- ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01607/AM16/	RLA File :03/95/040/00088/AM16/	Lic.No/Date:0310800991 14.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

319	Case No.:69/20/82- ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/82/050/01652/AM16/	RLA File :03/95/040/00661/AM16/	Lic.No/Date:0310800980 14.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/92/2011-Ch-II dated 17.6.2015 uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

320	Case No.:4/1/82- ALC1/2016	Party Name:NAVIN FLUORINE INTERNATIONAL	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
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		LIMITED		
	HQ File :01/82/050/01778/AM16/	RLA File :03/95/040/00660/AM16/	Lic.No/Date:0310800993 14.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

321	Case No.:64/20/82- ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01647/AM16/	RLA File :03/95/040/00702/AM16/	Lic.No/Date:0310801034 15.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/92/2011-Ch-II dated 20.10.2015 uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

322	Case No.:65/20/82- ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01648/AM16/	RLA File :03/95/040/00703/AM16/	Lic.No/Date:0310801051 15.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/92/2011-Ch-II dated 8.2.2016 uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

323	Case No.:49/20/82- ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01632/AM16/	RLA File :03/94/040/00714/AM16/	Lic.No/Date:0310801093 16.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

324	Case No.:10/1/82- ALC1/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01784/AM16/	RLA File :03/94/040/00630/AM16/	Lic.No/Date:0310801130 16.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

325	Case No.:44/20/82- ALC4/2015	Party Name:CELOGEN PHARMA PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01627/AM16/	RLA File :03/94/040/00720/AM16/	Lic.No/Date:0310801132 16.12.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

326	Case No.:74/20/82- ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01657/AM16/	RLA File :03/94/040/00684/AM16/	Lic.No/Date:0310801092 16.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/862/2015-PI(Norms) dated 10.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP			

	Vol.1. RA concerned may take necessary action as per decision of NC.		
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327	Case No.:75/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01658/AM16/	RLA File :03/94/040/00695/AM16/	Lic.No/Date:0310801091 16.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/862/2015-PI(Norms) dated 10.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

328	Case No.:46/20/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01629/AM16/	RLA File :03/94/040/00692/AM16/	Lic.No/Date:0310801111 16.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

329	Case No.:120/20/82-ALC4/2015	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01703/AM16/	RLA File :09/24/040/00524/AM16/	Lic.No/Date:0910062974 16.12.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

330	Case No.:23/20/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01606/AM16/	RLA File :03/95/040/00697/AM16/	Lic.No/Date:0310801116 16.12.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

331	Case No.:8/20/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01591/AM16/	RLA File :05/24/040/00427/AM16/	Lic.No/Date:0510396637 16.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

332	Case No.:135/16/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01455/AM16/	RLA File :09/24/040/00534/AM16/	Lic.No/Date:0910062981 17.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/557/2015-(PI-Norms) dated 12.04.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

333	Case No.:136/16/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01456/AM16/	RLA File :09/24/040/00533/AM16/	Lic.No/Date:0910062980 17.12.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/557/2015-(PI-Norms) dated 12.04.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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334	Case No.:8/1/82-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01782/AM16/	RLA File :03/94/040/00754/AM16/	Lic.No/Date:0310801214 18.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

335	Case No.:73/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01656/AM16/	RLA File :03/94/040/00697/AM16/	Lic.No/Date:0310801217 18.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/861/2015-PI(Norms) dated 10.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

336	Case No.:83/1/82-ALC1/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01857/AM16/	RLA File :03/94/040/00752/AM16/	Lic.No/Date:0310801211 18.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

337	Case No.:14/20/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01597/AM16/	RLA File :03/94/040/00728/AM16/	Lic.No/Date:0310801252 21.12.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

338	Case No.:30/1/82-ALC1/2016	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01804/AM16/	RLA File :07/24/040/00198/AM16/	Lic.No/Date:0710109193 22.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceutical forwarded vide O.M.No.35011/434/2015-PI(Norms) dated 13.10.2015 uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

339	Case No.:15/20/82-ALC4/2015	Party Name:CELOGEN PHARMA PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01598/AM16/	RLA File :03/94/040/00721/AM16/	Lic.No/Date:0310801298 22.12.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

340	Case No.:19/20/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES	Meet No/Date:3/82-ALC4/2016	Status:Deferred
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		LTD.,	12.05.2016	
	HQ File :01/82/050/01602/AM16/	RLA File :03/95/040/00009/AM16/	Lic.No/Date:0310801275 22.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

341	Case No.:20/20/82- ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01603/AM16/	RLA File :03/95/040/00267/AM16/	Lic.No/Date:0310801273 22.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

342	Case No.:111/20/82- ALC4/2015	Party Name:PARENTAL DRUGS INDIA LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01694/AM16/	RLA File :56/24/040/00045/AM16/	Lic.No/Date:5610004780 22.12.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

343	Case No.:48/20/82- ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01631/AM16/	RLA File :03/94/040/00683/AM16/	Lic.No/Date:0310801362 28.12.2015	Defer Date:08.06.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

344	Case No.:17/20/82- ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01600/AM16/	RLA File :03/94/040/00767/AM16/	Lic.No/Date:0310801358 28.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/861/2015-PI(Norms) dated 10.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

345	Case No.:18/20/82- ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01601/AM16/	RLA File :03/94/040/00781/AM16/	Lic.No/Date:0310801341 28.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/861/2015-PI(Norms) dated 10.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

346	Case No.:71/20/82- ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01654/AM16/	RLA File :03/94/040/00698/AM16/	Lic.No/Date:0310801355 28.12.2015	Defer Date:08.06.2016
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/861/2015-PI(Norms) dated 10.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

347	Case No.:72/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01655/AM16/	RLA File :03/94/040/00768/AM16/	Lic.No/Date:0310801340 28.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/861/2015-PI(Norms) dated 10.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

348	Case No.:16/20/82-ALC4/2015	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01599/AM16/	RLA File :03/94/040/00780/AM16/	Lic.No/Date:0310801349 28.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/129/2011-Ch-II dated 4.3.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

349	Case No.:131/16/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01451/AM16/	RLA File :09/24/040/00578/AM16/	Lic.No/Date:0910063038 28.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/823/2015-PI(Norms) dated April 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

350	Case No.:86/19/82-ALC4/2015	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01567/AM16/	RLA File :35/24/040/00048/AM16/	Lic.No/Date:3510044853 29.12.2015	Defer Date:
	Decision :Approved in NC 02/AM 17 dated 26.04.2016			

351	Case No.:102/20/82-ALC4/2015	Party Name:STERMONE CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01685/AM16/	RLA File :34/24/040/00243/AM16/	Lic.No/Date:3410041764 29.12.2015	Defer Date:08.06.2016
	Decision :Deferred for want of comments from DoP.			

352	Case No.:80/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01663/AM16/	RLA File :03/95/040/00736/AM16/	Lic.No/Date:0310801389 29.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

353	Case No.:81/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01664/AM16/	RLA File :03/95/040/00735/AM16/	Lic.No/Date:0310801388 29.12.2015	Defer Date:08.06.2016

	Decision :Deferred.			
354	Case No.:22/20/82-ALC4/2015	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01605/AM16/	RLA File :03/95/040/00738/AM16/	Lic.No/Date:0310801409 30.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			
355	Case No.:84/20/82-ALC4/2015	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01667/AM16/	RLA File :03/95/040/00730/AM16/	Lic.No/Date:0310801411 30.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			
356	Case No.:116/20/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01699/AM16/	RLA File :05/24/040/00463/AM16/	Lic.No/Date:0510397108 30.12.2015	Defer Date:08.06.2016
	Decision :Deferred for want of comments from DoP.			
357	Case No.:47/20/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01630/AM16/	RLA File :03/94/040/00792/AM16/	Lic.No/Date:0310801428 31.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			
358	Case No.:92/20/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01675/AM16/	RLA File :03/94/040/00696/AM16/	Lic.No/Date:0310801442 31.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/861/2015-PI(Norms) dated 10.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
359	Case No.:98/20/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01681/AM16/	RLA File :05/23/040/00338/AM16/	Lic.No/Date:0510397164 31.12.2015	Defer Date:08.06.2016
	Decision :Deferred for want of comments from DoP.			
360	Case No.:99/20/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01682/AM16/	RLA File :05/23/040/00389/AM16/	Lic.No/Date:0510397158 31.12.2015	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			
361	Case No.:101/20/82-	Party Name:SONGWON	Meet No/Date:3/82-	Status:Deferred

	ALC4/2015	SPECIALTY CHEMICALS INDIA PVT. LTD.	ALC4/2016 12.05.2016	
	HQ File :01/82/050/01684/AM16/	RLA File :34/24/040/00226/AM16/	Lic.No/Date:3410041775 31.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

362	Case No.:119/20/82- ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01702/AM16/	RLA File :09/24/040/00582/AM16/	Lic.No/Date:0910063066 31.12.2015	Defer Date:08.06.2016
	Decision :Deferred.			

363	Case No.:77/20/82- ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01660/AM16/	RLA File :03/94/040/00788/AM16/	Lic.No/Date:0310801491 01.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/861/2015-PI(Norms) dated 10.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

364	Case No.:91/20/82- ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01674/AM16/	RLA File :03/94/040/00789/AM16/	Lic.No/Date:0310801492 01.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/861/2015-PI(Norms) dated 10.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

365	Case No.:118/20/82- ALC4/2015	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01701/AM16/	RLA File :34/24/040/00256/AM16/	Lic.No/Date:3410041779 04.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

366	Case No.:104/20/82- ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01687/AM16/	RLA File :34/24/040/00253/AM16/	Lic.No/Date:3410041778 04.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

367	Case No.:82/20/82- ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01665/AM16/	RLA File :03/95/040/00750/AM16/	Lic.No/Date:0310801522 04.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

368	Case No.:83/20/82-	Party Name:YASHO	Meet No/Date:3/82-	Status:Deferred
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	ALC4/2015	INDUSTRIES PVT.LTD.	ALC4/2016 12.05.2016	
	HQ File :01/82/050/01666/AM16/	RLA File :03/95/040/00749/AM16/	Lic.No/Date:0310801521 04.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

369	Case No.:105/20/82- ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01688/AM16/	RLA File :34/24/040/00252/AM16/	Lic.No/Date:3410041782 05.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

370	Case No.:78/20/82- ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01661/AM16/	RLA File :03/95/040/00652/AM16/	Lic.No/Date:0310801554 05.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

371	Case No.:26/20/82- ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01609/AM16/	RLA File :03/94/040/00802/AM16/	Lic.No/Date:0310801601 06.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

372	Case No.:71/82- ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01781/AM16/	RLA File :03/95/040/00688/AM16/	Lic.No/Date:0310801600 06.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

373	Case No.:76/20/82- ALC4/2015	Party Name:AIMS IMPEX PVT. LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01659/AM16/	RLA File :03/94/040/00790/AM16/	Lic.No/Date:0310801644 07.01.2016	Defer Date:08.06.2016
	Decision :deferred.			

374	Case No.:103/20/82- ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01686/AM16/	RLA File :05/23/040/00404/AM16/	Lic.No/Date:0510397232 07.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

375	Case No.:6/1/82- ALC1/2016	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01780/AM16/	RLA File :03/95/040/00676/AM16/	Lic.No/Date:0310801634 07.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

376	Case No.:32/1/82- ALC1/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01806/AM16/	RLA File :05/24/040/00431/AM16/	Lic.No/Date:0510397230 07.01.2016	Defer Date:08.06.2016
	Decision :deferred.			

377	Case No.:95/20/82- ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01678/AM16/	RLA File :05/24/040/00499/AM16/	Lic.No/Date:0510397256 08.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

378	Case No.:79/20/82- ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01662/AM16/	RLA File :03/95/040/00765/AM16/	Lic.No/Date:0310801655 08.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

379	Case No.:21/20/82- ALC4/2015	Party Name:SHREE LIFE SCIENCES PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01604/AM16/	RLA File :03/95/040/00762/AM16/	Lic.No/Date:0310801691 11.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

380	Case No.:19/1/82- ALC1/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01793/AM16/	RLA File :04/24/040/00214/AM16/	Lic.No/Date:0410161494 11.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

381	Case No.:60/1/82- ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01834/AM16/	RLA File :03/94/040/00828/AM16/	Lic.No/Date:0310801732 12.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

382	Case No.:61/1/82- ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01835/AM16/	RLA File :03/94/040/00820/AM16/	Lic.No/Date:0310801731 12.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

383	Case No.:48/1/82- ALC1/2016	Party Name:INDO AMINES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
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	HQ File :01/82/050/01822/AM16/	RLA File :03/94/040/00785/AM16/	Lic.No/Date:0310801728 12.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

384	Case No.:82/1/82- ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01856/AM16/	RLA File :03/95/040/00690/AM16/	Lic.No/Date:0310801719 12.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

385	Case No.:62/1/82- ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01836/AM16/	RLA File :03/94/040/00833/AM16/	Lic.No/Date:0310801811 15.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

386	Case No.:66/1/82- ALC1/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01840/AM16/	RLA File :03/94/040/00831/AM16/	Lic.No/Date:0310801850 18.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

387	Case No.:64/1/82- ALC1/2016	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01838/AM16/	RLA File :03/94/040/00840/AM16/	Lic.No/Date:0310801857 18.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

388	Case No.:22/1/82- ALC1/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01796/AM16/	RLA File :04/24/040/00220/AM16/	Lic.No/Date:0410161521 18.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

389	Case No.:79/1/82- ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01853/AM16/	RLA File :03/95/040/00689/AM16/	Lic.No/Date:0310801831 18.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

390	Case No.:80/1/82- ALC1/2016	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01854/AM16/	RLA File :03/95/040/00771/AM16/	Lic.No/Date:0310801856 18.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

391	Case No.:63/1/82- ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01837/AM16/	RLA File :03/94/040/00846/AM16/	Lic.No/Date:0310801882 19.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

392	Case No.:65/1/82- ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01839/AM16/	RLA File :03/94/040/00857/AM16/	Lic.No/Date:0310801883 19.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

393	Case No.:59/1/82- ALC1/2016	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01833/AM16/	RLA File :03/94/040/00589/AM16/	Lic.No/Date:0310801896 19.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

394	Case No.:114/20/82- ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01697/AM16/	RLA File :34/24/040/00263/AM16/	Lic.No/Date:3410041814 19.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

395	Case No.:77/1/82- ALC1/2016	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01851/AM16/	RLA File :03/95/040/00657/AM16/	Lic.No/Date:0310801888 19.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

396	Case No.:36/1/82- ALC1/2016	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01810/AM16/	RLA File :03/95/040/00779/AM16/	Lic.No/Date:0310801890 19.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

397	Case No.:113/20/82- ALC4/2015	Party Name:STERMONE CHEMICALS PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01696/AM16/	RLA File :34/24/040/00177/AM16/	Lic.No/Date:3410041821 19.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

398	Case No.:76/1/82- ALC1/2016	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310801892	Defer

	:01/82/050/01850/AM16/	:03/95/040/00790/AM16/	19.01.2016	Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

399	Case No.:50/1/82- ALC1/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01824/AM16/	RLA File :03/94/040/00861/AM16/	Lic.No/Date:0310801928 20.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

400	Case No.:68/1/82- ALC1/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01842/AM16/	RLA File :03/94/040/00834/AM16/	Lic.No/Date:0310801927 20.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

401	Case No.:106/20/82- ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01689/AM16/	RLA File :05/24/040/00515/AM16/	Lic.No/Date:0510397367 20.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

402	Case No.:38/1/82- ALC1/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01812/AM16/	RLA File :03/95/040/00798/AM16/	Lic.No/Date:0310801923 20.01.2016	Defer Date:08.06.2016
	Decision :Deferred.			

403	Case No.:115/20/82- ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01698/AM16/	RLA File :34/24/040/00268/AM16/	Lic.No/Date:3410041823 21.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

404	Case No.:49/1/82- ALC1/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01823/AM16/	RLA File :03/94/040/00869/AM16/	Lic.No/Date:0310801950 21.01.2016	Defer Date:08.06.2016
	Decision : Deferred .			

405	Case No.:47/1/82- ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01821/AM16/	RLA File :03/94/040/00864/AM16/	Lic.No/Date:0310801994 22.01.2016	Defer Date:08.06.2016
	Decision : Deferred .			

406	Case No.:67/1/82- ALC1/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:3/82- ALC4/2016	Status:Deferred
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			12.05.2016	
	HQ File :01/82/050/01841/AM16/	RLA File :03/94/040/00880/AM16/	Lic.No/Date:0310802014 22.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

407	Case No.:24/1/82- ALC1/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01798/AM16/	RLA File :04/24/040/00210/AM16/	Lic.No/Date:0410161548 22.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

408	Case No.:97/20/82- ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01680/AM16/	RLA File :05/24/040/00522/AM16/	Lic.No/Date:0510397405 22.01.2016	Defer Date:08.06.2016
	Decision : Deferred.			

409	Case No.:96/20/82- ALC4/2015	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01679/AM16/	RLA File :02/24/040/00178/AM16/	Lic.No/Date:0210206458 22.01.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

410	Case No.:51/1/82- ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01825/AM16/	RLA File :03/94/040/00877/AM16/	Lic.No/Date:0310802029 25.01.2016	Defer Date:08.06.2016
	Decision : Deferred .			

411	Case No.:52/1/82- ALC1/2016	Party Name:INDO AMINES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01826/AM16/	RLA File :03/94/040/00888/AM16/	Lic.No/Date:0310802024 25.01.2016	Defer Date:08.06.2016
	Decision : Deferred.			

412	Case No.:53/1/82- ALC1/2016	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01827/AM16/	RLA File :03/94/040/00881/AM16/	Lic.No/Date:0310802057 27.01.2016	Defer Date:08.06.2016
	Decision : Deferred.			

413	Case No.:27/1/82- ALC1/2016	Party Name:BODAL CHEMICALS LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01801/AM16/	RLA File :08/24/040/00325/AM16/	Lic.No/Date:0810137105 01.02.2016	Defer Date:08.06.2016

	Decision : Deferred.
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414	Case No.:44/1/82- ALC1/2016	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01818/AM16/	RLA File :03/94/040/00886/AM16/	Lic.No/Date:0310802172 02.02.2016	Defer Date:08.06.2016
	Decision : Deferred.			

415	Case No.:40/1/82- ALC1/2016	Party Name:MAGNOLIA LIMITED.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01814/AM16/	RLA File :03/95/040/01074/AM15/	Lic.No/Date:0310802175 02.02.2016	Defer Date:08.06.2016
	Decision : Deferred.			

416	Case No.:35/1/82- ALC1/2016	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01809/AM16/	RLA File :31/82/040/00270/AM16/	Lic.No/Date:3110065907 04.02.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

417	Case No.:37/1/82- ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01811/AM16/	RLA File :03/95/040/00639/AM16/	Lic.No/Date:0310802231 04.02.2016	Defer Date:08.06.2016
	Decision : Deferred.			

418	Case No.:43/1/82- ALC1/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01817/AM16/	RLA File :03/94/040/00882/AM16/	Lic.No/Date:0310802261 05.02.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

419	Case No.:11/1/82- ALC1/2016	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/82/050/01785/AM16/	RLA File :03/94/040/00919/AM16/	Lic.No/Date:0310802255 05.02.2016	Defer Date:
	Decision :The Committee decided to ratify norms on net to net basis without wastage under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC. At the time of closure, net content in export may be calculated by the RA.			

420	Case No.:58/1/82- ALC1/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01832/AM16/	RLA File :03/95/040/00819/AM16/	Lic.No/Date:0310802266 05.02.2016	Defer Date:08.06.2016
	Decision :Deferred.			

421	Case No.:42/1/82- ALC1/2016	Party Name:CELOGEN PHARMA PVT.LTD.	Meet No/Date:3/82- ALC4/2016	Status:Deferred
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			12.05.2016	
	HQ File :01/82/050/01816/AM16/	RLA File :03/94/040/00929/AM16/	Lic.No/Date:0310802331 08.02.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

422	Case No.:69/1/82- ALC1/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01843/AM16/	RLA File :03/94/040/00922/AM16/	Lic.No/Date:0310802291 08.02.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

423	Case No.:74/1/82- ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01848/AM16/	RLA File :03/94/040/00810/AM16/	Lic.No/Date:0310802333 08.02.2016	Defer Date:08.06.2016
	Decision :			

424	Case No.:39/1/82- ALC1/2016	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01813/AM16/	RLA File :03/95/040/00847/AM16/	Lic.No/Date:0310802292 08.02.2016	Defer Date:08.06.2016
	Decision :Deferred.			

425	Case No.:75/1/82- ALC1/2016	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01849/AM16/	RLA File :03/94/040/00948/AM16/	Lic.No/Date:0310802382 09.02.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

426	Case No.:71/1/82- ALC1/2016	Party Name:HALCYON LABS PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01845/AM16/	RLA File :03/94/040/00916/AM16/	Lic.No/Date:0310802390 09.02.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

427	Case No.:72/1/82- ALC1/2016	Party Name:HALCYON LABS PVT. LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01846/AM16/	RLA File :03/94/040/00915/AM16/	Lic.No/Date:0310802387 09.02.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

428	Case No.:45/1/82- ALC1/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01819/AM16/	RLA File :03/94/040/00859/AM16/	Lic.No/Date:0310802380 09.02.2016	Defer Date:08.06.2016
	Decision :Deferred.			

429	Case No.:70/1/82-	Party Name:ENCUBE	Meet No/Date:3/82-	Status:Deferred
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	ALC1/2016	ETHICALS PVT LTD	ALC4/2016 12.05.2016	
	HQ File :01/82/050/01844/AM16/	RLA File :03/94/040/00935/AM16/	Lic.No/Date:0310802452 10.02.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

430	Case No.:41/1/82- ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01815/AM16/	RLA File :03/95/040/00826/AM16/	Lic.No/Date:0310802395 10.02.2016	Defer Date:08.06.2016
	Decision :Deferred.			

431	Case No.:78/1/82- ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01852/AM16/	RLA File :03/95/040/00752/AM16/	Lic.No/Date:0310802451 10.02.2016	Defer Date:08.06.2016
	Decision :Deferred.			

432	Case No.:55/1/82- ALC1/2016	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/01829/AM16/	RLA File :03/95/040/00846/AM16/	Lic.No/Date:0310802440 10.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/836/2015-PI(Norms) dated 28.04.2015 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

433	Case No.:73/1/82- ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01847/AM16/	RLA File :03/94/040/00953/AM16/	Lic.No/Date:0310802552 12.02.2016	Defer Date:08.06.2016
	Decision :Deferred.			

434	Case No.:26/1/82- ALC1/2016	Party Name:UMA ENTERPRISE	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01800/AM16/	RLA File :08/24/040/00396/AM16/	Lic.No/Date:0810137202 15.02.2016	Defer Date:08.06.2016
	Decision :Deferred.			

435	Case No.:56/1/82- ALC1/2016	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01830/AM16/	RLA File :03/95/040/00887/AM16/	Lic.No/Date:0310802649 16.02.2016	Defer Date:08.06.2016
	Decision :Deferred for want of comments from DoP.			

436	Case No.:17/1/82- ALC1/2016	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0410161613	Defer

	:01/82/050/01791/AM16/	:04/24/040/00229/AM16/	17.02.2016	Date:08.06.2016
	Decision :Deferred.			

437	Case No.:57/1/82- ALC1/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01831/AM16/	RLA File :03/95/040/00895/AM16/	Lic.No/Date:0310802676 17.02.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

438	Case No.:1/20/82- ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01584/AM16/	RLA File :09/24/040/00689/AM16/	Lic.No/Date:0910063311 22.02.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

439	Case No.:1/1/82- ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:approved
	HQ File :01/82/050/01860/AM16/	RLA File :09/24/040/00687/AM16/	Lic.No/Date:0910063325 24.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/746/2015-PI(Norms) dated 07.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

440	Case No.:18/1/82- ALC1/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01792/AM16/	RLA File :04/24/040/00248/AM16/	Lic.No/Date:0410161671 01.03.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

441	Case No.:20/1/82- ALC1/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01794/AM16/	RLA File :04/24/040/00247/AM16/	Lic.No/Date:0410161672 01.03.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

442	Case No.:21/1/82- ALC1/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01795/AM16/	RLA File :04/24/040/00246/AM16/	Lic.No/Date:0410161670 01.03.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

443	Case No.:19/2/82- ALC4/2016	Party Name:WANBURY LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/00019/AM17/	RLA File :03/95/040/00912/AM16/	Lic.No/Date:0310803062 04.03.2016	Defer Date:
	Decision : Approved in Meeting No.02/AM17 dated 26.4.2016			

444	Case No.:21/2/82- ALC4/2016	Party Name:WANBURY LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:approved
	HQ File :01/82/050/00021/AM17/	RLA File :03/95/040/00917/AM16/	Lic.No/Date:0310803064 04.03.2016	Defer Date:
	Decision : Approved in Meeting No.02/AM17 dated 26.4.2016			

445	Case No.:39/2/82- ALC4/2016	Party Name:WANBURY LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/00039/AM17/	RLA File :03/95/040/00915/AM16/	Lic.No/Date:0310803069 04.03.2016	Defer Date:
	Decision : Approved in Meeting No.02/AM17 dated 26.4.2016			

446	Case No.:40/2/82- ALC4/2016	Party Name:WANBURY LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status: Approved
	HQ File :01/82/050/00040/AM17/	RLA File :03/95/040/00908/AM16/	Lic.No/Date:0310803066 04.03.2016	Defer Date:
	Decision : Approved in Meeting No.02/AM17 dated 26.4.2016			

447	Case No.:13/1/82- ALC1/2016	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01787/AM16/	RLA File :34/24/040/00286/AM16/	Lic.No/Date:3410041972 14.03.2016	Defer Date:08.06.2016
	Decision :Deferred.			

448	Case No.:15/1/82- ALC1/2016	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01789/AM16/	RLA File :09/24/040/00713/AM16/	Lic.No/Date:0910063416 15.03.2016	Defer Date:08.06.2016
	Decision :Deferred for want of comments from DoP.			

449	Case No.:14/1/82- ALC1/2016	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01788/AM16/	RLA File :09/24/040/00716/AM16/	Lic.No/Date:0910063414 15.03.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

450	Case No.:85/1/82- ALC1/2016	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Deferred
	HQ File :01/82/050/01859/AM16/	RLA File :09/24/040/00730/AM16/	Lic.No/Date:0910063440 23.03.2016	Defer Date:08.06.2016
	Decision : Deferred for want of comments from DoP.			

451	CaseNo.:26/5/82- ALC4/2014	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:3/82- ALC4/2016 12.05.2016	Status:Approved
	HQ File :01/82/050/00343/AM15/	RLA File :07/24/040/00469/AM14/	Lic.No/Date:0710103055 20.03.2014	Defer Date:

Decision :	The Committee decided to ratify norms based on the recommendation of D/o Pharmaceutical forwarded vide O.M.No.35011/434/2015-PI(Norms) dated 13.10.2015 uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.
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**Manual Agenda of NC Meeting No. 3/82/2017
Scheduled to be held on 12.05.2016**

Case No. B- 01 M.No.3/AM-17 Date 12.05.2016	M/s. IPCA Laboratories Ltd File No. 01/82/050/00354/AM14 RLA No 03/94/040/00101/AM14 Adv.Auth. No. 0310734943 dated 20.05.2013
Decision: The Committee considered this case for revision of norms under para 4.07 of HBP as per agenda. The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.14/82 dated 22.12.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC	
Case No. B- 02 M.No.3/AM-17 Date 12.05.2016	M/s. Mangalam Drugs & Organics Ltd File No. 01/82/050/00476/AM16 RLA No 03/95/040/00998/AM15 Adv.Auth. No. 0310794278 dated 02.03.2015
Decision: The Committee considered this case for revision of norms under para 4.07 of HBP as per agenda The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/864/2015-PI(Norms) dated 27th April 2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC	
Case No. B- 03 M.No.3/AM-17 Date 12.05.2016	M/s. Mangalam Drugs & Organics Ltd File No. 01/82/050/00249/AM16 RLA No 03/95/040/00828/AM15 Adv.Auth. No. 0310793022 dated 16.01.2015
Decision: The Committee considered this case for revision of norms under para 4.07 of HBP as per agenda The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/864/2015-PI(Norms) dated 27th April 2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC	
Case No. B- 04 M.No.3/AM-17 Date 12.05.2016	M/s. Herbochem File No. 01/82/050/01366/AM15 RLA No 09/24/040/00572/AM15 Adv.Auth. No. 0910061552 dated 21.01.2015
Decision: The Committee considered this case for revision of norms under para 4.07 of HBP as per agenda. The Committee decided to call for COA of imported roots for relevant consignment and other	

relevant data/documents as may be available with the applicant and deferred the case.

Case No. B- 05
M.No.3/AM-17
Date 12.05.2016

M/s. IPCA Laboratories Ltd
File No. 01/82/050/01221/AM12
RLA No 03/94/040/00712/AM12
Adv.Auth. No. 0310665724 dated 17.11.2011

Decision: The Committee considered this case for amendment in description of export product from Methyl Testosterone to Testosterone under para 4.07 of HBP as per agenda. Firm may explain whether the export product Methyl testosterone and Testosterone both are chemically different or same. The Committee decided to defer the case.

Case No. B- 06
M.No.3/AM-17
Date 12.05.2016

M/s. AVA Chemicals Pvt Ltd
File No. 01/82/050/01017/AM14
RLA No 03/94/040/00786/AM14
Adv.Auth. No. 0310763107 dated 23.12.2013

Decision: The Committee considered this case for correction in the quantity of import item Ethylene Diamine Tetra acetic acid.....0.0730kg to Ethylene Diamine Tetra acetic acid.....0.730kg for export of 1kg as per agenda.

The Committee noted that % of EDTA in composition of export is not mentioned. The committee accordingly, decided to call for the above and defer the case.

Case No. B- 07
M.No.3/AM-17
Date 12.05.2016

M/s. Bliss GVS Pharma Ltd
File No. 01/82/050/00475/AM14
RLA No 03/94/040/00240/AM14
Adv.Auth. No. 0310737875 dated 17.06.2013

Decision: The Committee considered this case for addition export product No.2 in the ratified norms as per agenda.

The Committee decided to add the export product No. 2 to read as "Indomethacin 100mg Suppository Net content of import item used – Indomethacin BP-98.035kgs". RA concerned may take further necessary action as per decision of NC.

S.No. 5, 110, 338, 451

03/11

S.No. 03, 110, 338, 451

F. No.35011/434/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 13 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mangalam Drugs & Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/476/AM-16/DES-3/528 dated the 08/07/15 vide which application from M/s. Mangalam Drugs & Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tenofovir Disoproxil Fumarate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	[(R)-9-(2-Phosphonyl Methoxy Propyl) Adenine	0.769

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Subject: Application of M/s Panacea Biotech Ltd, DGFT Ref: 01/82/050/01517/AM-16/DES-III/652 dated 16.02.2016
Mahendra Vikram Singh FTDO <nc3.dgft@nic.in>

Date: 02/29/16 04:34 PM
From: "Nitin Kumar Jain DBT" <nitink.jain@nic.in>

nitink.jain.vcf (180bytes)

BT/IL/05/316/2010

Dated: 29.02.2016

03/AM-17
Sl. No. 34, 149

Dear Mr. Singh

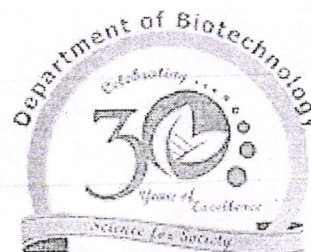
This has reference to DGFT U. O. No. 01/82/050/01517/AM-16/DES-III/1652 dated 16.02.2016. The application of M/s Panacea Biotech Ltd., New Delhi for the export of "DTwP-HepB-Hib-Pentavalent vaccine (Easy five-TT) (Each Vial of 0.5 ml contains 1 dose)" has been examined and DGFT is requested to seek information from the firm on following points:-

1. Potency of Pertusis Bulk in terms of OU/IU
2. Portion of Batch Production Record showing dispensing, use and reconciliation of Pertusis Bulk.
3. Details of items sought to be imported duty free under the authorization as 5 import inputs are mentioned in point 16, Part B of ANF 4A whereas only 03 import inputs are mentioned at point 1 (a) of Appendix 11.

Kindly acknowledge the receipt.

Thanks and regards

Nitin Kumar Jain/ नितिन कुमार जैन
Scientist "E"/ वैज्ञानिक 'इ'
Department of Biotechnology / जैवप्रौद्योगिकी विभाग
Ministry of Science & Technology/ विज्ञान और प्रौद्योगिकी मंत्रालय
Block 2, 6-8th Floors/ ब्लॉक-2, 6-8 मंजिल,
C.G.O. Complex/ सीजीओ कॉम्प्लेक्स
Lodi Road, New Delhi-110 003/ लोदी रोड, नई दिल्ली-110 003



Case No. 86/19/82 ALG/2018

F. No.35011/647/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

3/8~
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193, 307

Udyog Bhawan, New Delhi,
Dated: 28 April, 2016

Office Memorandum

Subject: - DGFT Ref. No.

- 1) 01/82/50/92/AM-15/DES-3/980 dated the 30/9/15.
- 2) 01/82/50/190/AM-15/DES-3/981 dated the 7/8/15.
- 3) 01/82/50/997/AM-13/DES-3/983 dated the 30/9/15.
- 4) 01/82/50/43/AM-12/DES-3/984 dated the 30/9/15.
- 5) 01/82/50/162/AM-14/DES-3/985 dated the 30/9/15.
- 6) 01/82/50/995/AM-13/DES-3/986 dated the 30/9/15.
- 7) 01/82/50/847/AM-13/DES-3/987 dated the 30/9/15.
- 8) 01/82/50/241/AM-14/DES-3/988 dated the 30/9/15.
- 9) 01/82/50/44/AM-12/DES-3/989 dated the 30/9/15.
- 10) 01/82/50/306/AM-13/DES-3/990 dated the 30/9/15.

compare with 12

check applicaⁿ.

The undersigned is directed to refer to DGFT references given above vide which submissions made by M/s Mylan Labs Ltd. was sent to this Department for fixation of norms for different export products.

This department has examined the matter and it is stated that these cases pertain to the period 2010-11 to 2013-14 and in all these cases, the firm was advised to furnish complete technical details as per appendix-33 and the past production-consumption certificate duly certified by Central Excise Authorities. The firm failed to give these details in the past and Norms-Committee decided to reject these cases for non-submission of details.

The firm, in the present submission also, have not given the requisite technical details as per Appendix-33 and have not furnished past production vis-à-vis actual consumption of imported inputs duly certified by Central Excise Authorities.

In view of above, no further action can be taken at our end and Norms-Committee may take a final view.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Subject: Application of M/s BharatSerum and Vaccine Limited, Mumbai

Date: 07/22/15 11:55 AM

To: MahendraVikram Singh FTDO <nc3.dgft@nic.in>

From: Nitin Kumar Jain DBT <nitink.jain@nic.in>

No. BT/IL/05/417/2015 PID

Date: 22.07.2015

Dear Mr. Singh

This has reference to the application from M/s Bharat Serum And Vaccine Limited, Mumbai forwarded to this Department vide DGFT U.O. No. 01/82/050/413/AM-16/DES-III/517 dated 08.07.2015.

The case has been examined and the Department has following comments to offer:

DGFT is requested to ask the firm for submission of Batch Manufacturing Record (relevant portion) showing material dispensing, material reconciliation and use of import input in the manufacturing of Streptolase 1.5 MIU (Streptokinase for injection)

Thanks and regards

Nitin Kumar Jain/ नितिन कुमार जैन

Scientist "E"/ वैज्ञानिक, 'इ'

Department of Biotechnology / जैवप्रौद्योगिकी विभाग

Ministry of Science & Technology/ विज्ञान और प्रौद्योगिकी मंत्रालय

Block 2, 6-8th Floors/ ब्लॉक-2, 6-8 मंजिल,

C.G.O. Complex/ सीजीओ कॉम्प्लेक्स

Lodi Road, New Delhi-110 003/ लोदी रोड, नई दिल्ली-110 003

03/AM-17
Sl. No. 115, 116.

Subject: **Fixation of I/O norms - application of M/s Biological E. Ltd. (DGFT**
REF: 01/82/050/01190/AM-16/DES-III/1382 dated 21.12.2015)

Date: 01/11/16 04:51 PM

From: "Nitin Kumar Jain DBT" <nitink.jain@nic.in>

To: Mahendra Vikram Singh <mv.singh@nic.in>

Cc: Mahendra Vikram Singh FTDO <nc3.dgft@nic.in>

nitink.jain.vcf (180bytes)

Dear Mr. Singh

The application of M/s Biological E. Ltd. has been examined and DGFT is requested to seek following information from the firm:

- portion of Batch manufacturing record showing ethanol dispensing and reconciliation and other relevant portions showing quantity and use of ethanol in the manufacturing of the export product.

Thanks and regards

Nitin Kumar Jain/ नितिन कुमार जैन

Scientist "E"/ वैज्ञानिक 'इ'

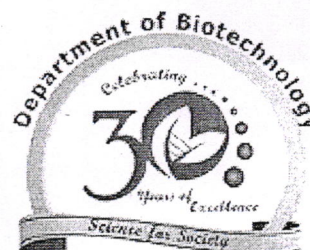
Department of Biotechnology / जैवप्रौद्योगिकी विभाग

Ministry of Science & Technology/ विज्ञान और प्रौद्योगिकी मंत्रालय

Block 2, 6-8th Floors/ ब्लॉक-2, 6-8 मंजिल,

C.G.O. Complex/ सीजीओ कॉम्प्लेक्स

Lodi Road, New Delhi-110 003/ लोदी रोड, नई दिल्ली-110 003



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F. No.35011/662/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 21 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Jodas Expoin Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/850/AM-16/DES-3/889 dated the 3/9/15 vide which application from M/s Jodas Expoin Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefoperezone & sulabactum for injection 1gm.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call copy of the DML from the firm alongwith COA of the imported item from the foreign supplier.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/745/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Covalent Labs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1240/AM-16/DES-3/1369 dated the 21/12/15 vide which application from M/s Covalent Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefotaxime Sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	7 amino cephalosporonic acid (7 ACA)	0.741kg
2	MAEM	1.025kg
3	Acetone	1.426kg
4	Methanol	1.924kg
5	Activated carbon	0.030kg

Note:-

DGFT is advised to call all industry production-consumption data duly certified by Central Excise Authorities through pharמעxil to revise the SION A-2027 for above export product

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

03/82
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F. No.35011/757/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Sriam Labs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1187/AM-16/DES-3/1272 dated the 16/12/15 vide which application from M/s Sriam Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(1S,4R)-4-[(2-amino-6-chloro-5-formamido-4-pyrimidinyl) amino]-2-cyclopentene-1-methanol (AFC)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	2-azabicyclo[2.2.1]hept-5-en-3-one (Vincelactum)	1.41kg
2	Sodium borohydride	0.226kg
3	N-(2-amino-4,6-dichloro-5-pyrimidinyl) formamide (FADCP)	0.764kg
4	D(-)tartaric acid	0.78kg
5	L(+)tartaric acid	1.23kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Trade Norms
What is %
imp. qly. varies with % strength.
See annexures.

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F No.35011/771/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 11 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Medicamen Organics Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1178/AM-16/DES-3/1332 dated the 18/12/15 vide which application from M/s Medicamen Organics Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ferrous Sulfate 300mg + Folic Acid Tablet**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Export Product	Import Item	Norms Recommended for 1 No. Tablet
1	Tablet Ferrous Sulfate 300mg + Folic Acid 1mg	Folic Acid	1.02mg
2	Tablet Ferrous Sulfate 200mg + Folic Acid 0.4mg	Folic Acid	0.408mg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/766/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 26 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Zim Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1150/AM-16/DES-3/1284 dated the 16/12/15 vide which application from M/s Zim Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin for oral suspension 200mg/5ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Azithromycin USP	0.078kg

2. This issues with the approval of competent authority.

(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

How it is possible
when u export going to Africa?

J

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F. No.35011/690/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 21 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Alphamed Formulations Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/819/AM-16/DES-3/1005 dated the 27/10/15 vide which application from M/s Alphamed Formulations Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Guronsan C Effervescent Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call copy of master-Batch formula from the firm duly certified by Q.C. Incharge.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/781/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 26 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Sun Pharmaceutical Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1295/AM-16/DES-3/1237 dated the 15/12/15 vide which application from M/s Sun Pharmaceutical Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Carbomer Granules 43.75%/44%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) Copy of valid DML for above export product.
- 2) Copy of Master-Batch formula duly certified by Q.C. incharge.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/750/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Suven Life Sciences Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1296/AM-16/DES-3/1236 dated the 15/12/15 vide which application from M/s Suven Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(7R,7aS)-7-ethyl-3,3-dimethyl tetrahydro pyrrolo[1,2-C]oxazol-5(1H)-one**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Allyl methyl carbonate	1.828kg
2	Tetrahydrofuran	5.716kg
3	Palladium (II) acetate	0.152kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

J

03
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F. No.35011/780/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 11 April, 2016

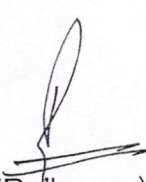
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s RA Chem Pharma Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1269/AM-16/DES-3/1234 dated the 15/12/15 vide which application from M/s RA Chem pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Mebeverine Spheroids 17%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Mebeverine Hcl	0.1717kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

17% → 1.717 kg
1.717 gm

✓

1. The first of these is the fact that the British Government has not yet decided whether or not to send a large expedition to the Antarctic.

03
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F. No.35011/743/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: April, 2016

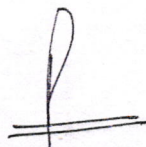
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Maithri Labs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1232/AM-16/DES-3/1359 dated the 21/12/15 vide which application from M/s Maithri Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Gemifloxacin Mesylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Glycine ethyl ester Hcl	0.967kg
2	DiBOC (Di tert-butyl dicarbonate)	2.408kg
3	Methoxyl amine Hcl	0.404kg
4	2,6-dichloro-5-fluoronicotinonitrile	0.834kg
5	Cyclopropyl amine	0.261kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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03/17
95
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F. No.35011/671/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: May 3, 2016

Office Memorandum

Sub: - Fixation of norms against application of M/s Virchow Biotech Pvt. Ltd, Hyderabad,
for Today Contraceptive Sponge.

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/00861/AM-16/DES-3 /905 dated 08/09/2015 on the above mention subject. The matter has been examined and following norms are furnished against this application.

S.No. (1)	Description of inputs (2)	Quantity worked out per unit (3)
1.	Nonoxynol 9	0.9983 gm
2.	Sorbic Acid	0.0061 gm
3.	PrePol HDW-2002	2.4030 gm
4.	Sodium metabisulfite Granular	0.0015 gm
5.	Sodium hydroxide NF	0.0015 gm
6.	Benzoic acid USP	0.0031 gm
7.	Citric acid USP	0.0141 gm
8.	Tape Removal	0.2457 yards
9.	Anchoring Scrim	0.0864 yards
10.	Mould Cups Bottom	0.0039 Nos.
11.	Mould Cups Top	0.0039 Nos.
12.	Pouch- Top Web	0.0233 yards
13.	Pouch- Bottom Web	0.0233 yards
14.	TDI Indicators	0.0769 per thousand units

2. It may be pointed out that the applicant has submitted a copy of **Test License** on Form 29 form State Drug Controller for **manufacture of Drugs for Purpose of examination, Test or Analysis**. This license was valid till March 2015 only. Accordingly, the DGFT may like **ensure availability of valid Drug manufacturing license for commercial production** of the export product.

3) This issues with the approval of Director (Policy).


(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162
Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

No. 46011/22/2008-PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

03/AM-17
Sl. No. 153
205

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 5th April, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Pregna International Ltd. for the import of raw material against the export of Intra Uterine Contraceptive – Copper T 380 A for issue of advance licence (DGFT Ref. No. 01/82/050/01142/M-16/DES-III/1240 dated 10.12.2015) - reg

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01142/M-16/DES-III/1240 dated 10.12.2015 forwarded an application for issue of advance licence from M/s. Pregna International Ltd. for the import of raw material against the export of Intra Uterine Contraceptive – Copper T 380 A for issue of advance licence (Licence No. NOT GIVEN). The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Nos.	Name of import Item(s)	Qty. in kg
Intra Uterine Contraceptive – Copper T 380 A	1 No.	Copper wire with (99.99% purity)	0.000204
		Granules (moulding grade)	0.0012
		Pouches (plastics)	Net+10%
		Copper Tube (99.99% purity)	0.000169
		Polypropylene Granules	0.0015543
		Compound of LDPE resin & barium sulphate	0.000415
		PVC granules	0.000658
		HDPE Granules (or nylon resin) medical grade	0.000177

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Mahender Vikaram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

03/17
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F. No.35011/757/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2, May 2016

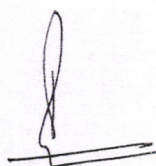
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Sriam Labs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1202/AM-16/DES-3/1279 dated the 16/12/15 vide which application from M/s Sriam Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Abacavir Sulfate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	N-(2-amino-4,6-dichloropyrimidine-5-yl)formamide(FADCP)	1.042kg
2	(1S,4R)-4-aminocyclopent-2-ene-1-methanol D(-)tartarate salt	1.39kg
3	Triethylorthoformate	1.375kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071102

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/744/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Rusan Pharma Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1159/AM-16/DES-3/1298 dated the 16/12/15 vide which application from M/s Rusan Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Naltrexone Hcl USP/EP/BP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Export Item	Import Item	Norms Recommended for 1kg Export
1	Naltrexone Hcl USP/EP/BP	Noroxymorphone	1.19kg
2	Naltrexone Base	-do-	1.40kg
3	Nalmefene Hcl	-do-	1.075kg
4	Naloxone Hcl BP/USP/EP	-do-	1.23kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

J

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F. No.35011/742/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 29, April 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Optimus Drugs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1235/AM-16/DES-3/1241 dated the 15/12/15 vide which application from M/s Optimus Drugs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from th firm viz:-

1. Complete technical details as per appendix-33 for backward integration of propan intermediate.
 2. Copy of technical.literature in support of yield envisged above.
 3. Past production vis-à-vis actual consumption of imported inputs duly certified by central excise authorities.
2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

167, 176
168, 178

F. No.35011/819/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 5, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Kopran Research Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1445/AM-16/DES-3/1504 dated the 12/1/16 vide which application from M/s Kopran Research Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Sterile Ceftriaxone Sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Ceftriaxone sodium non-sterile	1.04kg
2	Acetone	1.72kg
3	Packing material	Relevant, As per packing policy

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

✓

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F. No.35011/756/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 5, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Kopran Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1199/AM-16/DES-3/1326 dated the 18/12/15 vide which application from M/s Kopran Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Pregabalin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following detail from the firm viz:-

1. Norms applied by the firm do not match with the CA certified data on production-consumption justification for above may be furnished.
2. Complete technical details as per appendix-33 is not given by the firm same may be furnished.
3. Past production vis-à-vis actual consumption of all imported inputs duly certified by Central Excise Authorities may be furnished.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

195

F. No.35011/749/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s RA Chempharma Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1200/AM-16/DES-3/1306 dated the 16/12/15 vide which application from M/s RA Chempharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Benserazide Hcl.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT may once again be advised to call from the firm past production vis-à-vis actual consumption of imported inputs duly certified by Central Excise Authorities.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/750/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

200-984

Udyog Bhawan, New Delhi,
Dated: 3, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Suven Life Sciences Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1242/AM-16/DES-3/1238 dated the 15/12/15 vide which application from M/s Suven Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **3-fluoro-2-(methyl-propoxycarbonyl-amino)-benzoic acid**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following detail from the firm viz:-

1. Complete technical details as per appendix-33 showing mol. wt. of input & output items, %yield on molar basis step and complete description of output products of each step.
 2. Copy of technical literature in support of yields envisaged.
 3. Past production vis-à-vis actual consumption of imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/758/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 29, April 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Salicylates & Chemicals Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1201/AM-16/DES-3/1219 dated the 15/12/15 vide which application from M/s Salicylates & Chemicals Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Chlorophenesin BP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Ethyl acetate	0.033kg
2	Toluene	0.778kg
3	Para chlorophenol	0.83kg
4	Sodium hydroxide	0.30kg
5	Methanol	Not required in the given process
6	Epichlorohydrin	0.83kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

OS/AM-17
SI.No. 215

F. No.35011/823/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: April, 2016

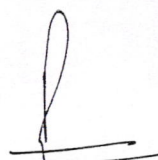
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1326/AM-16/DES-3/1564 dated the 15/1/16 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **2,3,4,5-Bis-O-(1-methylethylidene)- β -D-fructopyranose**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

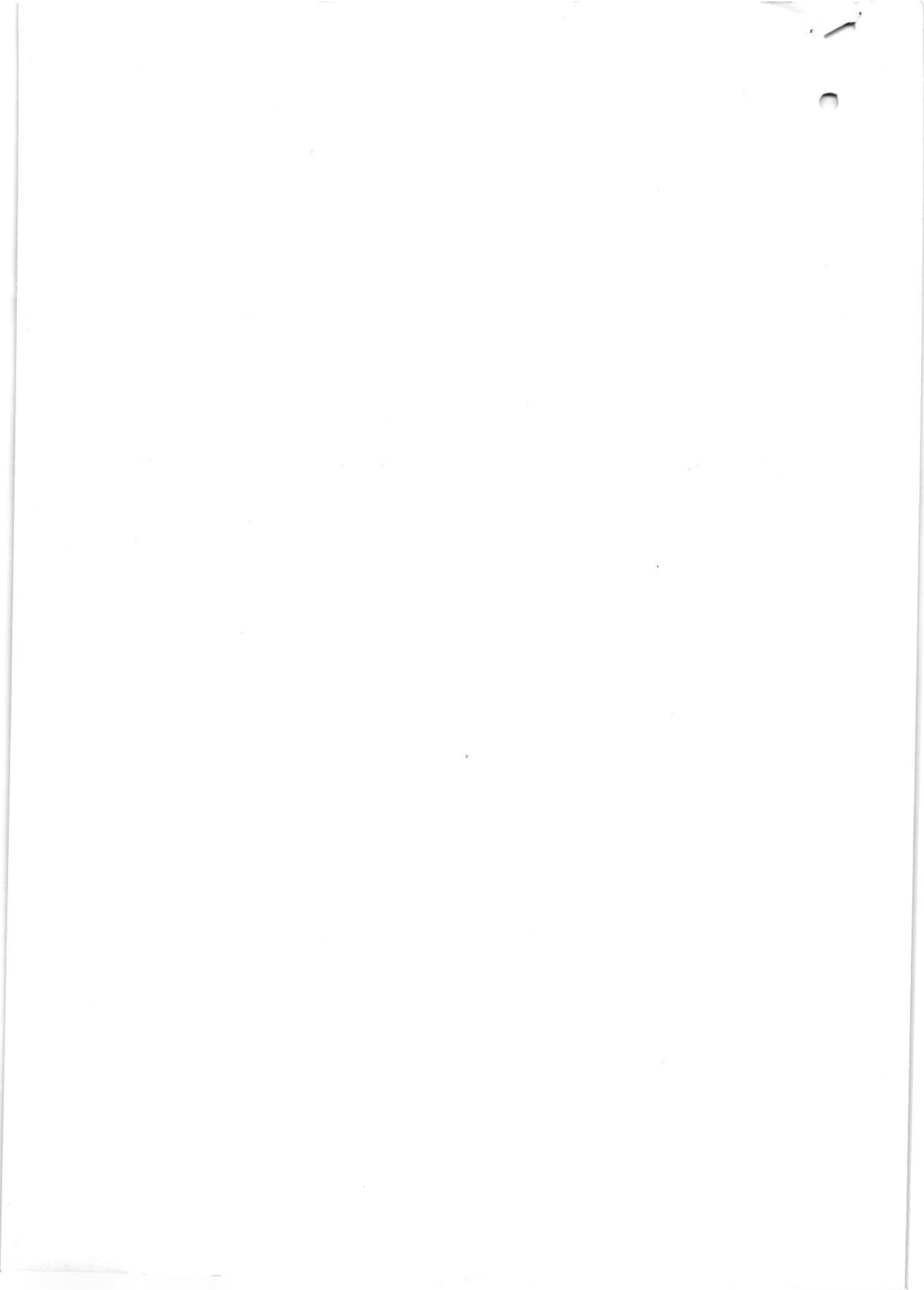
S.No.	Import Item	Norms Recommended for 1kg Export
1	D(-)Fructose	1.434kg
2	Acetone	1.85kg
3	Toluene	1.565kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



F. No.35011/775/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 2, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Indoco Remedies Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1365/AM-16/DES-3/1506 dated the 12/1/16 vide which application from M/s Indoco Remedies Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Azelastine Hydrochloride Ophthalmic Solution 0.05%, 6ml Bottle**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended
1	Azelastine Hcl	3.15mg/6ml Bottle
2	Eye Drop Bottle	Relevant, As per packing policy
3	Eye Drop Cap	Relevant, As per packing policy
4	Eye Drop Insert	Relevant, As per packing policy

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/819/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 5, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Kopran Research Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1358/AM-16/DES-3/1586 dated the 15/1/16 vide which application from M/s Kopran Research Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem for injection (Meropenem Buffered Sterile)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Meropenem Non-Sterile (Meropenem Trihydrate Non-Sterile)	0.987kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

J

03
235

F. No.35011/782/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 11 April, 2016

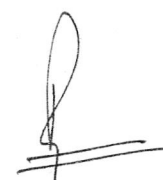
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Softgel Healthcare Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1292/AM-16/DES-3/1283 dated the 16/12/15 vide which application from M/s Softgel Healthcare Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Capsules of vitamin E**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Export Item	Import Item	Norms Recommended for 1no. capsule
1	Vitamin E 400 IU capsules (tocosoft-400)	DL alpha tocopheryl acetate	408.0mg
2	Vitamin E 1000 IU capsules (viboost)	-do-	1020.0mg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/781/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 26 April, 2016

Office Memorandum

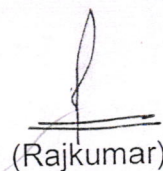
Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Sun Pharmaceutical Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1295/AM-16/DES-3/1237 dated the 15/12/15 vide which application from M/s Sun Pharmaceutical Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Carbomer Granules 43.75%/44%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) Copy of valid DML for above export products.
- 2) Copy of Master-Batch formula duly certified by Q.C. incharge.

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

As per 143.

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F. No.35011/764/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 5, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1272/AM-16/DES-3/1318 dated the 16/12/15 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Docetaxel Injection concentrate 160mg/8ml, 120mg/6ml, 80mg/4ml and 20mg/1ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. Copy of the relevant DML for each export item.
 2. Copy of Master-Batch formula for each export product duly Certified by Q.C. incharge.
 3. Consumption coefficient of raw material for 1kg API.
 4. Wastage claimed on API for each formulated product to be exported.
2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

03/17
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F. No.35011/781/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 26 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Sun Pharmaceutical Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1438/AM-16/DES-3/1407 dated the 11/1/16 vide which application from M/s Sun Pharmaceutical Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Carbomer Granules 27.5/28%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) Copy of valid DML for above export product.
- 2) Copy of Master-Batch formula duly certified by Q.C. incharge.

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject:- Advance Authorization application from M/s. Fine Organic India Pvt. Ltd. for the import of raw material against the export of Monoglyceride(GMS).

(Advance Authorization No. ~~310797089~~ dated ~~7.7.2015~~)

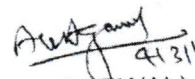
Ref: U.O. No. ~~01/82/050/01016/AM16/DES-III/1136~~ dated ~~26.11.2015~~

M/s. Fine Organic India Pvt. Ltd. for the import of raw material against the export of Monoglyceride(GMS).

The application has been examined based on the required information furnished by the firm and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Monoglyceride(GMS).	1 kg.	1-Hyderogenated Palm Stearine (HPS)	0.900kg
		2-Glycerine	0.180 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/129/2011-CH-II dated... 03.2016

03
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F. No 35011/836/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 28 April, 2016

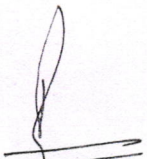
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Unimax Labs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1369/AM-16/DES-3/1473 dated the 12/1/13 vide which application from M/s Unimax Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Dexamethasone Sodium Phosphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Dexamethasone	0.78kg

2. This issues with the approval of competent authority.


(Rajkumar)

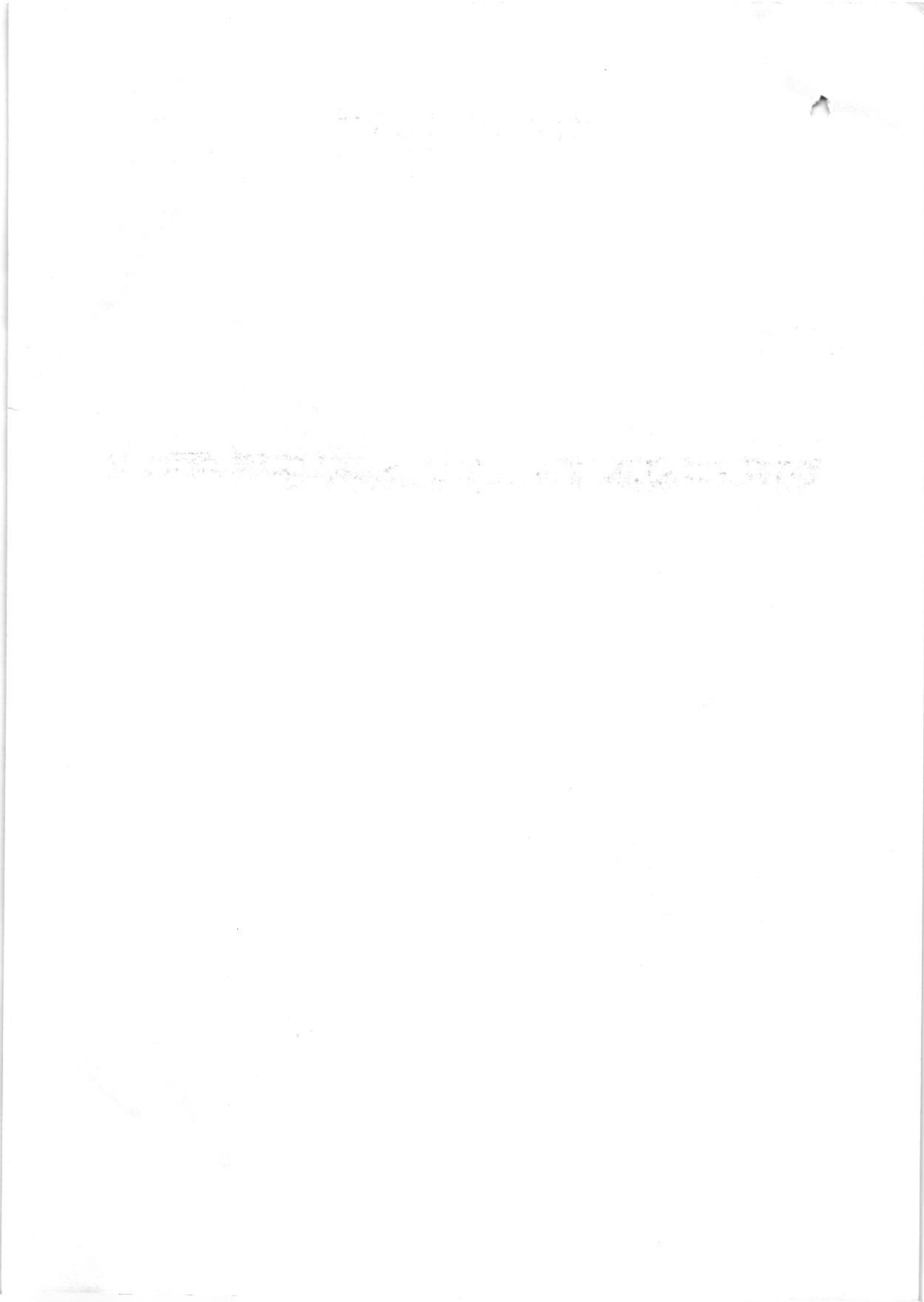
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Composite for

Handwritten: 2016-04-28

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F. No.35011/836/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 28 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Unimax Labs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1372/AM-16/DES-3/1466 dated the 12/1/16 vide which application from M/s Unimax Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Betamethasone Dipropionate BP93/USP-23**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Betamethasone	0.868kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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03/AM-17
Sl. No. 270

F. No. 35011/786/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 11 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Caplin Point Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1328/AM-16/DES-3/1415 dated the 11/1/16 vide which application from M/s Caplin Point Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Lincomycin Injection 600mg/2ml, 2ml vial**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended
1	Lincomycin Hcl	614.754 BOU/1million vial

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

03
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F. No.35011/716/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Lupin Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1671/AM-16/DES-3/1827 dated the 15/3/16 vide which application from M/s Lupin Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Rifampicin BP/USP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Sodium Rifa S	0.96kgA/kg
2	Chloroform	0.661kg
3	Acetic acid	0.16kg
4	Piperazine anhydrous	0.12kg
5	Methylene chloride	0.933kg
6	Isopropyl alcohol	0.51kg
7	Dimethyl formamide	0.75kg
8	Tertiary butyl amine	0.15kg
9	Acetone	0.57kg
10	1-amino-4-methyl piperazine	0.16kg

2. This issues with the approval of competent authority.

(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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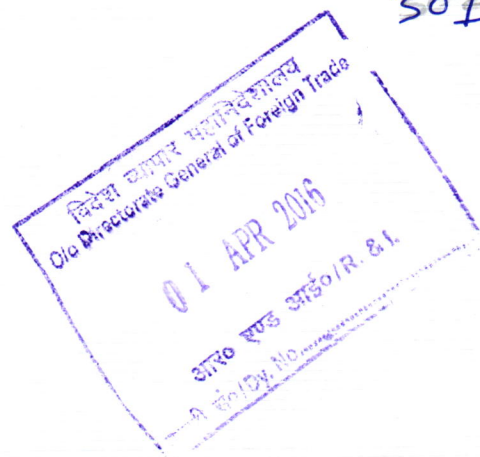
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INDIA

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01/87/171/174/2011/AM-16

03/17
307Date: 14th March, 2016.

To,
Foreign Trade Development Officer,
Section DES – VII ,
Office of the Director General of Foreign Trade,
Udyog Bhawan, New Delhi.

Sub: Ratification of Advance Authorization No. 0310800771/2/03/00 Dated 08.12.2015, R. A. File No.03/94/040/00682/AM16.

Dear Sir,

We have obtained Advance Authorization No. 0310800771/2/03/00 Dated 08.12.2015 from Additional DGFT, Mumbai. We have surrender this advance authorization to Additional DGFT Mumbai (a copy of acknowledge receipt and letter enclosed for ready reference) because sales order has been cancelled. Also note we have not import any raw material against this authorization.

Kindly note that we have not require fixation of adhoc norms against this authorization.

Thanking You,
FOR Jesons Industries Ltd.,

(Signature)
Authorised Signatory
Encl : as above

Sh. K. Badra

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for withdrawing the con
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For DES-III

Sh. G.S.

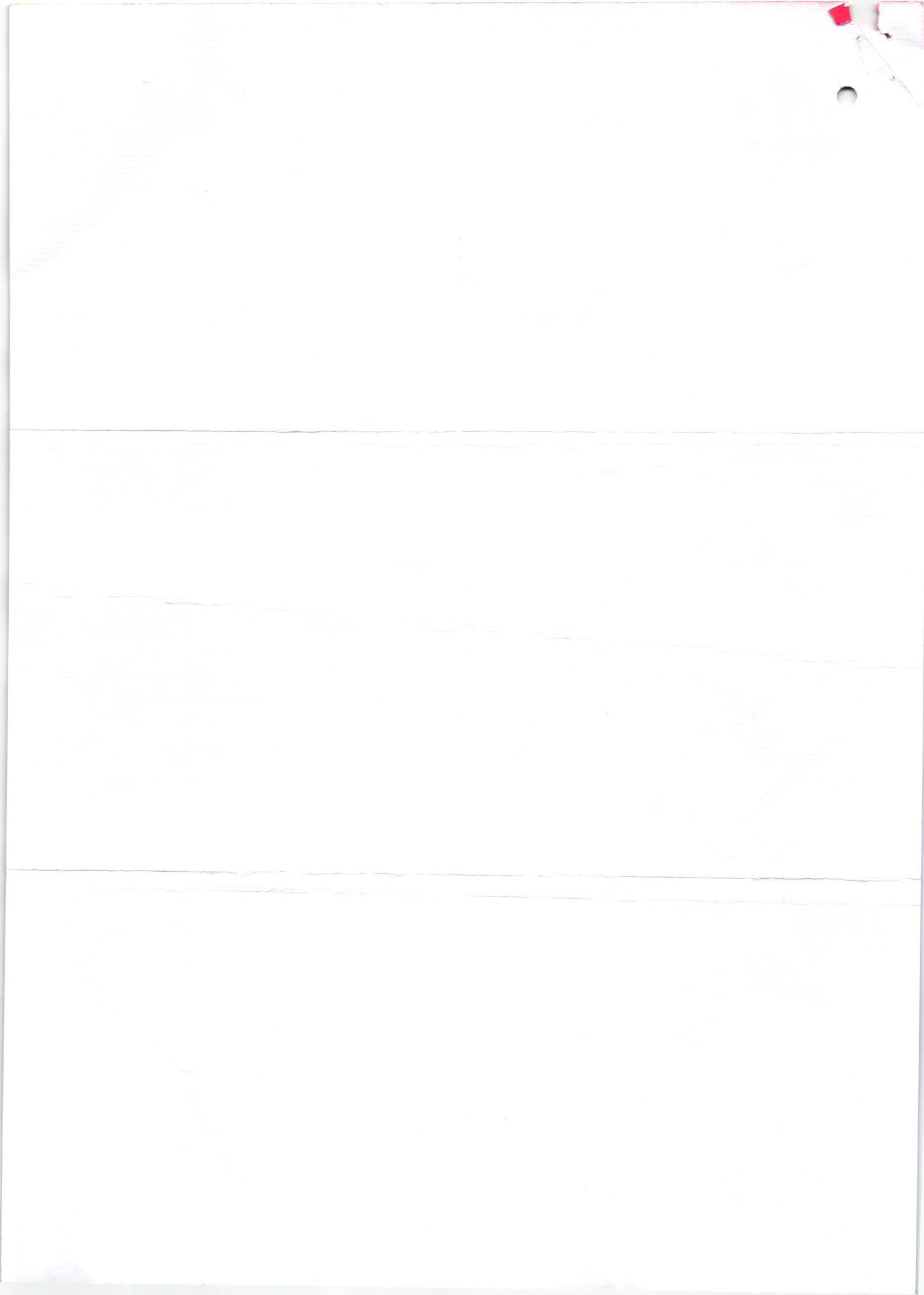
12/4/16

**Jesons Industries Ltd.**

Manufacturer of: Synthetic Adhesives, Vinyl Acetate & Acrylic Emulsions

904, Peninsula Tower 1, Ganpatrao Kadam Marg, Lower Parel (W), Mumbai 400 013. India.

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300

F. No.35011/656/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 27 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Blueline Foods (India) Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1447/AM-16/DES-3/1404 dated the 7/1/16 vide which application from M/s Blueline Foods (India) Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Squalene Oil 80%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

This is another application for Squalene oil where both the import and export are 80%. We may inform DGFT as under:-

1. Both the Export and Import product are 80% purity.
2. No Drug Manufacturing Licence is given by the firm to show that export product is a pharmaceutical item.

Norms Committee may take a final decision.

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/864/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 27 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Mangalam Drugs & Organics Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1646/AM-16/DES-3/1762 dated the 2/3/16 vide which application from M/s Mangalam Drugs & Organics Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Artemether**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Artemisinin	1.235kg
2	Sodium Borohydride	0.188kg
3	Trimethyl Ortho Acetate	0.50kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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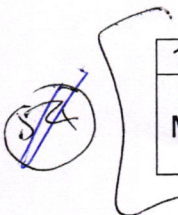
Subject: Advance Authorization application from M/s. Navin Fluorine International Pvt. Ltd., for the import of raw material against the export of 2- Fluoro 6 Trifluoro Methyl Pyridine.

(Advance Authorization No. ~~0310793706~~ dated ~~09.02.2015~~)

Ref: U.O. No. ~~01/82/50/270/AM-16/DES-III/350~~ dated ~~03.07.2015~~

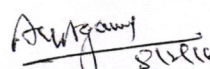
M/s. Navin Fluorine International Pvt. Ltd. have submitted present application for the import of raw material against the export of 2- Fluoro 6 Trifluoro Methyl Pyridine.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.



1. Item of Export	Qty.	Item of Import	Qty
2- Fluoro 6 Trifluoro Methyl Pyridine	1 kg	2 Chloro 6 Trichloro Methyl Pyridine	2.00 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri. Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/92/2011-CH-II dated 8.02.2016.

03/AM-17
Sl.No. 309, 308, 305

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Prasol Chemicals Ltd. for the import of raw material against the export of 3,3,5 TRIMETHYL CYCLOHEXANONE.

(Advance Authorization No. 0310797677 dated 27.07.2015)
(Advance Authorization No. 0310790480 dated 24.10.2014)
(Advance Authorization No. 0310729886 dated 28.03.2013)

Ref: U.O. No. 01/82/50/00931/AM-16/DES-III/950 dated 9.09.2015

M/s. Prasol Chemicals Ltd. have submitted present application for the import of raw material against the export of 3,3,5 TRIMETHYL CYCLOHEXANONE.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
3,3,5 TRIMETHYL CYCLOHEXANONE	1 kg	1. ISOPHORON	1.30 kg

This issue with the approval of competent authority.

(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahendra Vikram, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/107/2011-CH-II dated 12.01.2016

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Navin Flourine International Pvt. Ltd. for the import of raw material against the export of Z-1, 1,1, 4,4,4-Hexafluoro-2- Butene (HFO 1336 mzz)(Adv Authorization No.0310788509 dated 28.8.2014)

Ref: U.O. No. 01/82/050/1289/AM15/DES-III/1094 dated 13.1.2015

M/s. Navin Flourine International Pvt. Ltd. have submitted present applications for the import of raw material against the export of Z-1,1,1, 4,4,4-Hexafluoro-2- butane (HFO 1336 mzz)

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Z-1,1,1, 4,4,4-Hexafluoro-2- butene (HFO 1336 mzz)	1 kg.	1. 1,1, dichloro-2,2,2 trifluoro ethane (HCFC 123)	5.30 kg
		2. N,N- Dimethyl formamide	4.30 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11
Deptt. of C&PC U.O. No. 14010/92/2011-CH-II dated 17.6.2015

03/17
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Navin Fluorine International Pvt. Ltd. for the import of raw material against the export of META AMINO BENZO TRI

Ref: U.O. No. 01/82/050/485/AM16/DES-III/466 dated 7.7.2015.

M/s. Navin Fluorine International Pvt. Ltd. have submitted present applications for the import of raw material against the export of META AMINO BENZO TRI

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

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(Advance Authorization No. 0310793856 dated. 12.2.2015)

Item of Export	Qty.	Item of Import	Qty
META AMINO BENZO TRIFLUORIDE(MABTF)	1 kg	BENZO TRI FLUORIDE (BTF)	1.07 KG

(Advance Authorization No. 0310791994 dated. 15.12.2015)

Item of Export	Qty.	Item of Import	Qty
DILUTE HYDROFLUORIC ACID 40%	1 kg.	FLUORSPAR (ACID GRADE)	0.820 KG

(Advance Authorization No. 0310793707 dated. 9.2.2015)

(Advance Authorization No. 0310793707 dated. 9.2.2015)

Item of Export	Qty.	Item of Import	Qty
META CHLORO BENZOTRI FLUORIDE (MCBTF)	1 kg	BENZO TRI FLUORIDE (BTF)	0.899 KG

This issues with the approval of competent authority.

A.K. Agarwal
20/10/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/92/2011-CH-II dated 20.10.2015

03/AM-17
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Navin Fluorine International Pvt. Ltd., for the import of raw material against the export of Fluoro Benzene.

(Advance Authorization No. 0310793706 dated 09.02.2015)

Ref: U.O. No. 01/82/50/484/AM-16/DES-III/388 dated 07.07.2015

M/s. Navin Fluorine International Pvt. Ltd. have submitted present application for the import of raw material against the export of Fluoro Benzene.

The application has been examined based on the additional information furnished by the firm. It is indicated by the firm that they are importing Fluoro Benzene in small packing of 200 kgs drums and exporting the same after adopting the procedure of distillation and filtration in ISO Tanks. The wastage applied is 2%. Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
Fluoro Benzene	1 kg	1. Fluoro Benzene	1.02 kg

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri. Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/92/2011-CH-II dated 8.02.2016.

F. No.35011/862/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of **M/s Cipla Ltd.**

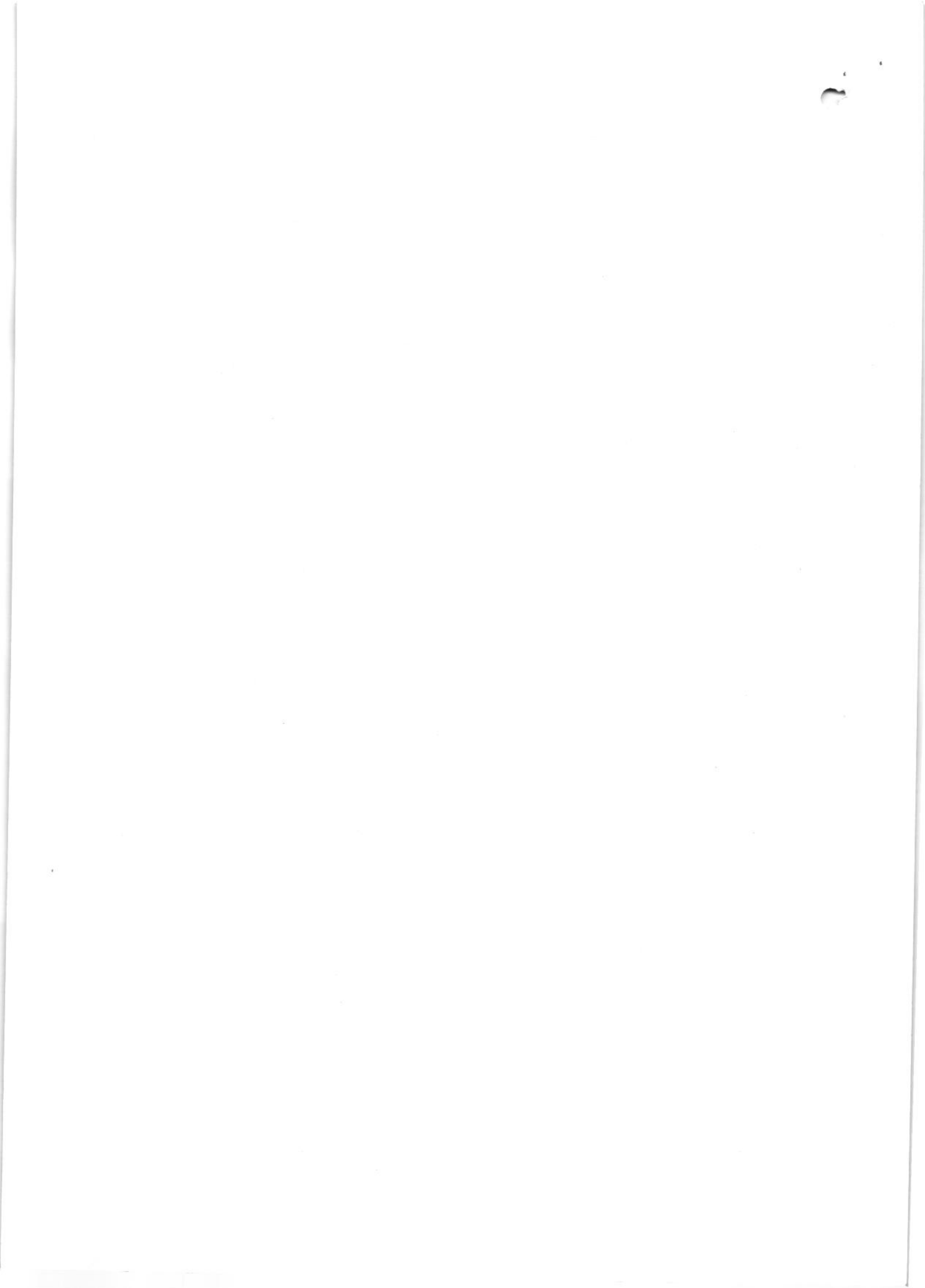
The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1657/AM-16/DES-3/1763 dated the 2/3/16 vide which application from M/s. Cipla Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Abacavir and Lamivudine Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

(A) Requirement of API's for Export of Tablets.

S.No.	Export item	Requirement of API for 1No. Tablet	
		Abacavir Sulfate	Lamivudine
1	Abacavir sulfate & Lamivudine dispersible Tablet 60/30mg Abacavir Sulfate & Lamivudine Tablets for Oral Suspension 60/30mg Abamune-L-Baby Tablets	61.2mg	30.6mg
2	Abacavir sulfate 600mg +Lamivudine 300mg Tablets	612mg	306mg
3	Abacavir Sulfate 300mg Tablet	306.0mg	Nil
4	Abacavir Sulfate dispersible tablet 60mg for Oral Suspension	61.2mg	Nil

(B) Norms Recommended for Abacavir Sulfate.

S.No.	Import item	Norms Recommended for 1kg Export
1	Formamido Amino Dichloro Pyrimidine (FADCP)	1.042kg
2	Methylene Chloride	3.00kg



3	Cyclopropyl Amine	0.19kg
4	CAA Hcl	0.675kg
5	Isopropyl Alcohol	1.50kg
6	Triethyl Ortho formate	1.375kg
7	methanol	3.00kg

(C) Norms Recommended for Lamivudine.

S.No.	Import item	Norms Recommended for 1kg Export
1	(1'R,2'S,5'R)-menthyl-5S-(cytosine-1''-yl)- 1,3-oxathiolane-2R-carboxylate/CME compound	2.19kg
2	Sodium Borohydride	0.48kg

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/862/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Cipla Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1658/AM-15/DES-3/1764 dated the 2/3/16 vide which application from M/s. Cipla Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tenofovir Disoproxil Fumarate 300mg Tablets etc.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

[A] Requirement of API's for Export of Tablets.

S. No.	Exoprt Item	Requirement of API for 1No. Tablet			
		<u>Tenofovir Disoproxil Fumarate</u>	<u>Emtricitabine</u>	<u>Efavirenz</u>	<u>Lamivudine</u>
1.	Tenofovir Disoproxil Fumarate 300mg tablet	306mg	NIL	NIL	NIL
2.	Tenofovir Disoproxil Fumarate 300mg + Emtricitabine 200 mg,tablet	306mg	204mg	NIL	NIL
3.	Cipla Lamivudine-Lamivudine 300mg+ Tenofovir Disoproxil Fumarate 300 mg, Tablet	306mg	NIL	NIL	306mg
4.	Efavirenz 600 mg + Emtricitabine 200mg + Tenofovir Disoproxil Fumarate 300 mg, tablet	306mg	204mg	612mg	NIL
5.	Efavirenz 600mg+ Tenofovir Disoproxil Fumarate 300 mg+ Emtricitabine 200 mg, tablet	306mg	204mg	612mg	NIL
6.	Tenofovir Disoproxil Fumarate 300 mg + Lamivudine 300 mg + Efavirenz 600 mg Tablet	306mg	NIL	612mg	306mg

[B] Norms Recommended for Tenofovir Disoproxil Fumarate

S. No.	Import Item	Norms Recommended for 1kg Export
1.	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.769kg
2.	Chloromethyl Isopropyl Carbonate	1.3527kg
3.	N-Methyl- 2-Pyrrolidone	1.4878kg
4.	Fumaric Acid	0.260kg

5.	Methylene Dichloride	6.70kg
6.	Isopropyl Acetate	2.35kg

[C] Norms Recommended for Emtricitabine.

S. No.	Import Item	Norms Recommended for 1kg Export
1.	(2R,5R)-5-(4-amino-5-fluoro-2-oxo-2H-Pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid, 2S-isopropyl-5R-Methyl-1R-cyclohexyl ester (FCME Compound)	2.50kg
2.	Sodium Borohydride	0.51kg
3.	Dipotassium Hydrogen Phosphate	2.075kg

[D] Norms Recommended for Lamivudine.

S. No.	Import Item	Norms Recommended for 1kg Export
1.	(1'R,2'S,5'R)-Menthyl-5S-(Cytosine-1''-YL)-1,3-Oxathiolane-2R-Carboxylate/CME Compound	2.19kg
2.	Sodium Borohydride	0.48kg
3.	Dipotassium Hydrogen Phosphate	1.9849kg
4.	Salicylic Acid	0.832kg
5.	Triethylamine	0.575kg
6.	Ethyl Acetate	1.795kg

[E] Norms Recommended for Efavirenz.

S. No.	Import Item	Norms Recommended for 1kg Export
1.	((S)-5-Chloro-alpha-(Cyclopropylethynyl)-2-Amino-alpha-(Trifluoromethyl)Benzene methanol	0.987kg
2.	n-Heptane	3.653kg

This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
PH. 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/836/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 28 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Unimax Labs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1372/AM-16/DES-3/1466 dated the 12/1/16 vide which application from M/s Unimax Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Betamethasone Dipropionate BP93/USP-23**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Betamethasone	0.868kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/557/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 12 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Metrochem API Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1455/AM-16/DES-3/1803 dated the 15/3/16 vide which application from M/s Metrochem API Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Omeprazole**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	3,5 Lutidine	1.12kg
2	Methylene chloride	5.95kg
3	Methanol	3.90kg
4	Toluene	4.48kg
5	Actic acid	1.53kg
6	Acetone	1.80kg
7	Ammonium persulphate	1.71kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

03/17
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F. No.35011/557/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 12 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Metrochem API Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1456/AM-16/DES-3/1804 dated the 15/3/16 vide which application from M/s Metrochem API Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Omeprazole Pellets 8.5%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	3,5 Lutidine	0.09615kg
2	Methylene chloride	0.5108kg
3	Methanol	0.3348kg
4	Toluene	0.3846kg
5	Actic acid	0.1300kg
6	Acetone	0.1545kg
7	Ammonium persulphate	0.14535kg
8	Hydroxy propyl methyl cellulose (HPMC-E5)	0.04456kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/861/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Cipla Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1656/AM-16/DES-3/1810 dated the 15/3/16 vide which application from M/s Cipla Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Entecavir Monohydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Dibenzoyloxy Guanine (2-amino-1,9-dihydro-9(1S,3R,4S)-4-(benzyloxy)-3-(benzyloxymethyl)-2-methylenecyclopentyl)-6H-purin-6-one	1.90kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/861/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Cipla Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1600/AM-16/DES-3/1751 dated the 2/3/16 vide which application from M/s Cipla Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Vetpro-60%,100gm pack and vetpro-20%,100gm pack**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Export item	Import item	Norms Recommended
1	Vetpro-60%,100gm pack	Amprolium Hcl	60.60gm/100gm pack
2	Vetpro-20%,100gm pack	Amprolium Hcl	20.20gm/100gm pack

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/861/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Cipla Ltd.**

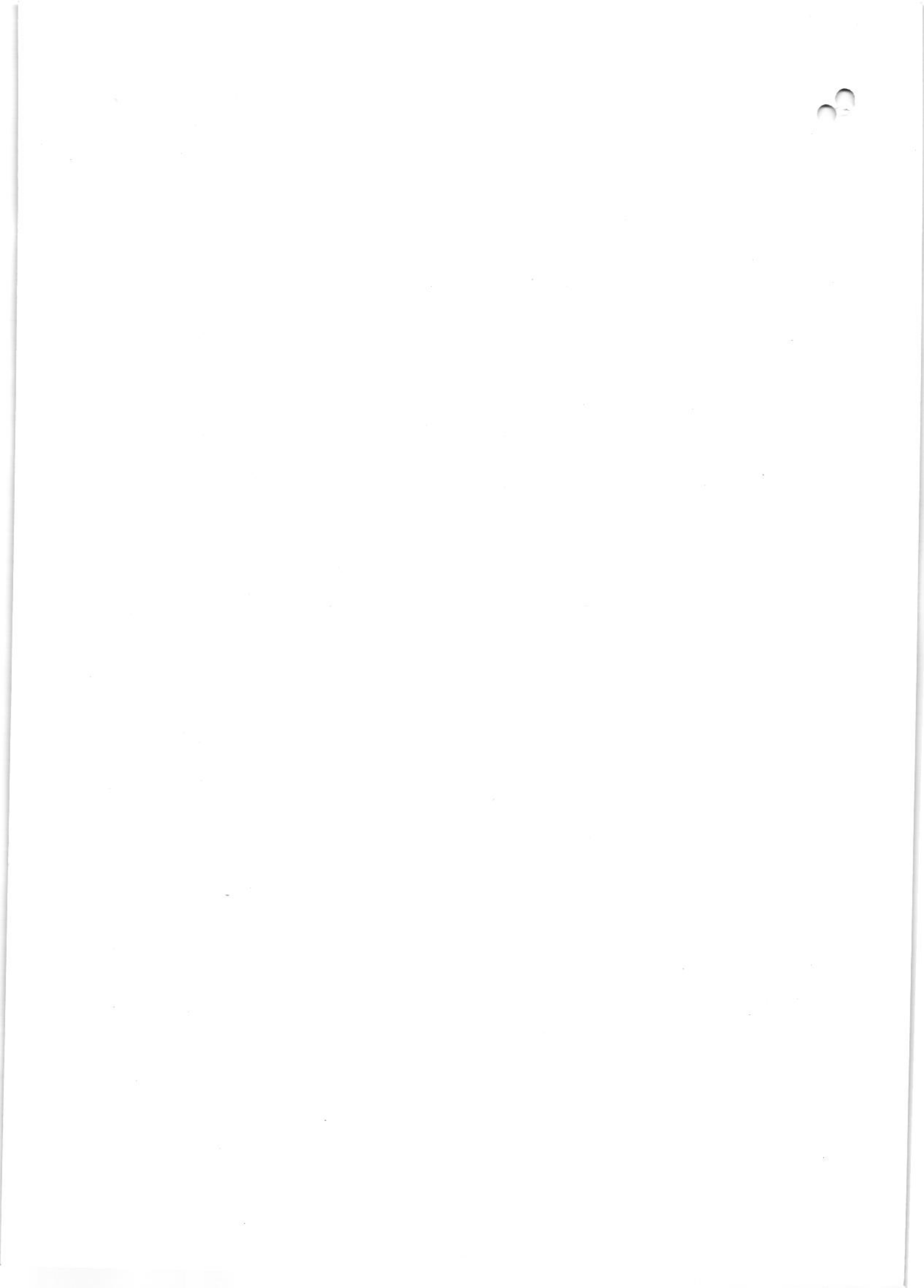
The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1601/AM-16/DES-3/1752 dated the 2/3/16 vide which application from M/s Cipla Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Fluorometholone 0.1% W/V Ophthalmic Suspension (Eye/Ear Drops), 5ml Pack Size**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Fluorometholone USP	5.25mg/5ml Pack

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



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F. No.35011/861/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Cipla Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1654/AM-16/DES-3/1802 dated the 15/3/16 vide which application from M/s Cipla Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Nevirapine Hemihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1.	3-(2-chloro-3-pyridine carbonyl)-amino-2-chloro-4-methyl pyridine	1.375kg
2.	Cyclopropylamine	0.57kg
3.	Diglyme	2.16kg
4.	Calcium oxide	0.2857kg
5.	Sodium hydride	0.44kg
6.	Ethyl acetate	1.70kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/862/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of **M/s Cipla Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1655/AM-16/DES-3/1762 dated the 2/3/16 vide which application from M/s. Cipla Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Exemestane**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg of Export
1.	Androstenedione	2.38kg
2.	Dichloro Dicyano Benzoquinone (DDQ)	1.70kg

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



you are the only one who can help me
I am very grateful to you for everything

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F. No.35011/823/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1451/AM-16/DES-3/1807 dated the 15/3/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **4-amino-N-(2R,3S)(3-amino-2-hydroxy-4-phenyl-butyl)-N-isobutylbenzene sulfonamide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	(2S,3S)-3-(tert.butoxycarbonyl amino)-1,2-epoxy-4-phenyl butane	0.91kg
2	Isobutyl amine	0.98kg
3	Isopropyl alcohol	6.20kg
4	Methanol	2.37kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/861/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 10 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Cipla Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1675/AM-16/DES-3/1757 dated the 2/3/16 vide which application from M/s Cipla Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Nevimune 200mg Tablets/Nevirapine 200mg Tablets and Nevirapine Oral Suspension 50mg/5ml Nevimune**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Nevirapine	204.0mg/200mg Tablet And 1020.0mg/100ml Bottle

Norms recommended for Nevirapine

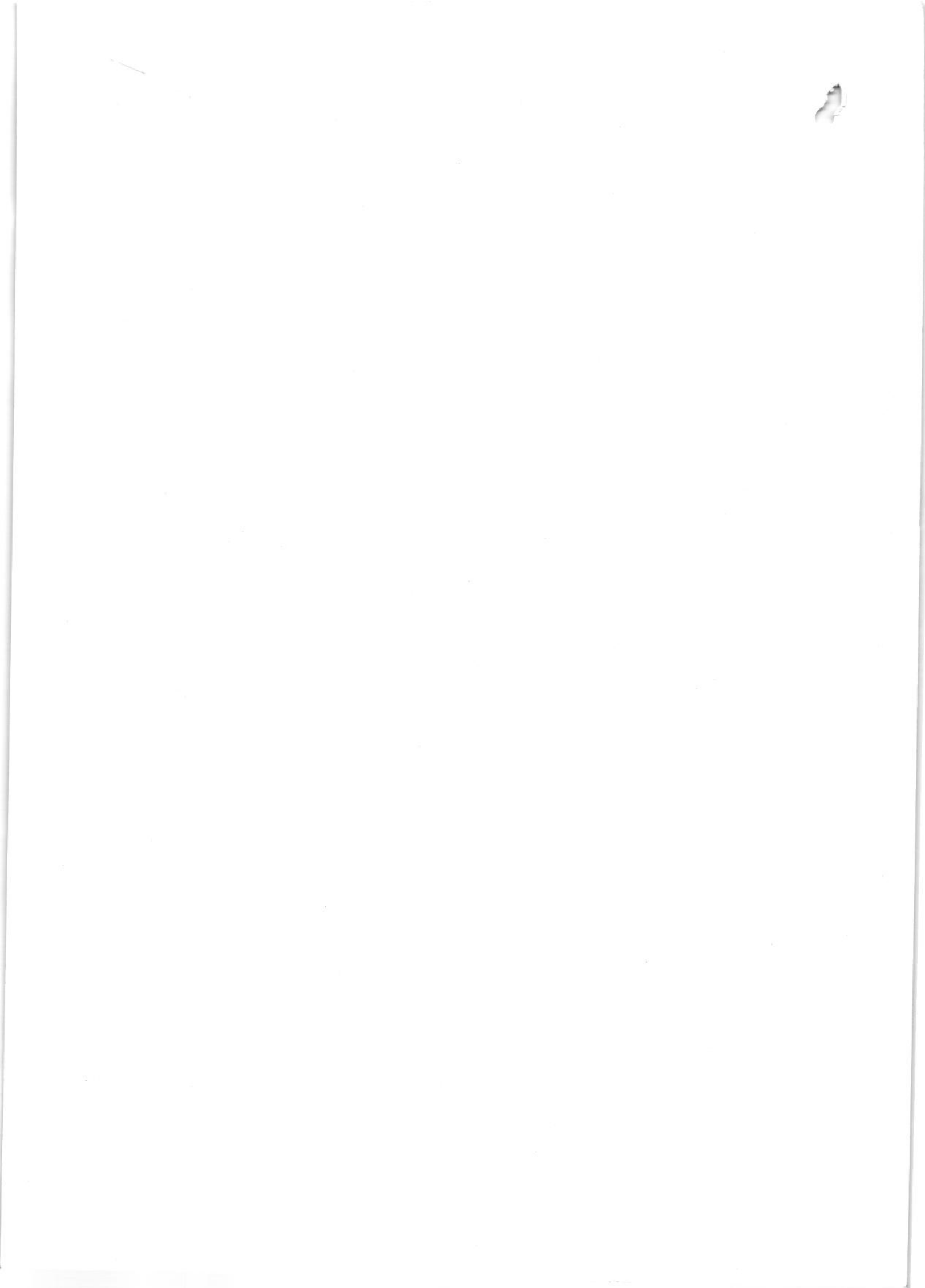
S.No.	Import item	Norms Recommended for 1kg Export Nevirapine
1	3-(2-chloro-3-pyridine-carbonyl)-amino-2-chloro-4-methyl pyridine/(NVP(II)compound)	1.375kg
2	Cyclopropylamine	0.57kg
3	Diglyme	2.16kg
4	Calcium oxide	0.2857kg
5	Sodium hydride	0.39kg (as per CA)
6	Ethyl acetate	1.70

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

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F. No.35011/861/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Cipla Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1660/AM-16/DES-3/1809 dated the 15/3/16 vide which application from M/s Cipla Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Budesonide Inhalation Suspension 0.25mg/0.50mg/1.0mg per 2ml pack**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1 no. Pack		
		0.25mg/2ml	0.50mg/2ml	1.0mg/2ml
1	Budesonide USP	0.2625mg	0.525mg	1.05mg
2	Purell PE 1840H Granules	Net+5% Wastage (As Per Packing Policy)	Net+5% Wastage (As Per Packing Policy)	Net+5% Wastage (As Per Packing Policy)

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/861/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Cipla Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1674/AM-16/DES-3/1755 dated the 2/3/16 vide which application from M/s Cipla Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Budesonide Inhalation Suspension 0.25mg/0.50mg/1.0mg per 2ml pack**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1 no. Pack		
		0.25mg/2ml	0.50mg/2ml	1.0mg/2ml
1	Budesonide USP	0.2625mg	0.525mg	1.05mg
2	Purell PE 1840H Granules	Net+5% Wastage (As Per Packing Policy)	Net+5% Wastage (As Per Packing Policy)	Net+5% Wastage (As Per Packing Policy)

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/746/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

03/17
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Udyog Bhawan, New Delhi,
Dated: 7 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Granules India Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/1250/AM-16/DES-3/1365 dated the 21/12/15 vide which application from M/s Granules India Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **1-(2,4-difluoro phenyl)-2-(1H-1,2,4-triazole-1-yl) ethanone (Ethanone Derivate)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	1,3-difluoro benzene	0.60kg
2	4-amino-1,2,4-triazole	0.47kg
3	Methylene chloride	1.41kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.: 83/9/82-ALC4/2014	Party Name: IPCA LABORATORIES LIMITED	Meet No/Date: 14/82- ALC4/2014 22.12.2014	Status: approved
HQ File :01/82/050/00880/AM15/	RLA File :03/94/040/00223/AM15/	Lic.No/Date: 03.10785911 24.06.2014	Defer Date:

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/591/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
HYDROXY CHLOROQUINE SULPHATE	1 kg	1.	Acetobutyrolactone (ABL)	1.4538
		2.	2-Ethylamino-Ethanol(Mono Ethyl Ethanolamine)	1.8463
		3.	Ethoxy Methylene Malonic Acid Ester [EMME]	1.1481
		4.	Metachloro Aniline	0.6758
		5.	S.B. Toluene	1.6799
		6.	Methanol	3.48
		7.	Iso Propyl Alcohol	1.49
		8.	Methylene Chloride (Methylene Di Chloride)	5.18

RA may take appropriate action as per the decision of Norms Committee.

